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5
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 79/2004

R.A/C.P No.

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SECTION OFFICER (Judl.)

FORM NO. 4

(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

ORDER SHEET

✓ Org.App/ Misc.Petn/Cent.Petn/ Rev.Appl.

79/2004

In O.A.

Name of the Applicant(s) Sri Bubul Barman

Name of the Respondent(s) Union of India orors.

Advocate for the Applicant Mr. M. Chanda, Mr. G.N. Chakraborty
Mr. S. Choudhury & Mr. S. Nath

Counsel for the Railway/ C.G.S.C. Mr. A. Deb Roy,
Sp. C.G.S.C.

OFFICE NOTE

DATE

ORDER OF THE TRIBUNAL

This application is to the Hon'ble Shri Kuldip Singh, Member(J)
is filed under Rule 50/1
Dept. No. 97 G- 378767

Dated 22.3.04.....

Deb Roy
By Registration

LLP/H

NJS
1/4/04

2.4.04

Present : The Hon'ble Shri Kuldip Singh, Member(J)
The Hon'ble Shri K.V. Prahladan, Member(A)

Heard Mr M.Chanda, learned counsel for the applicant.

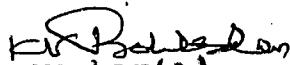
The applicant who has applied for the post of Court/Master/Stenographer Grade C in terms of the advertisement published by Staff Selection Commission bearing advertisement No.SSC/HQ/1/2004 against category No.NER-(B)-1 is apprehending that because of over age by 44 days as on 15.3.2004 he may not get call letter for appearing in the examination. The applicant is seeking age relaxation.

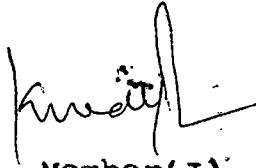
The facts in short is that the applicant was sponsored through local Employment Exchange, Kamrup, Guwahati against the requisition sent by Central Administrative Tribunal,

Steps taken.

2.4.04 Guwahati Bench for a post of Court Master/ Stenographer Grade 'C' and appointed as such on ad hoc basis after completion of selection process. The applicant is entitled to relaxation of age since he is serving as Court Master/Steno Gr. 'C' on ad hoc basis. The learned counsel for the applicant also referred to a judgment of the Apex Court in Union of India & Ors. vs. Vinod Shanker Tripathi & Ors. reported in (1998) 8 SCC 583 and submitted that the Supreme Court also directed the respondents in that case to consider age relaxation as the applicant was appointed on ad hoc basis but continued for a long period and he was entitled for relaxation of age. The case of the present applicant also fully covered by the above judgment and we accordingly direct the respondent No.3 to relax the age of the applicant. In the meanwhile if the examination is conducted the applicant shall be allowed to appear in the examination subject to the outcome of this case.

List again on 7.5.04 for further order.


K.C. Palit
Member (A)


K. Bhattacharya
Member (J)

pg

7.5.2004 Heard Mr. G.N. Chakrabarty, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents.

The application is admitted. Issue notice to the parties. Returnable within four weeks. List on 8.6.2004 for orders.

Notice of order dt. 7/5/04
Sent to D/S for issuing
to respondent nos 1 to 5,
Regd. with A/D post.

14/5/04.

A/D card return
from respdt. No. 2

16/5/04.


K.C. Palit
Member (A)

8.6.04. Four weeks time is allowed for filing of written statement. List on 13.7.04. for filing of written statement and further orders.

lm

K.V.Prahledan
Member(A)

22.6.04

22.07.2004 Present : The Hon'ble Sri K.V. Sachidanandan, Member (J).

The Hon'ble Sri K.V. Prahledan, Member (A).

W/S Submitted
to the Respondents.

Ch

When the matter came up for hearing, the learned counsel for applicant submitted that reply statement has been filed by the Respondents No. 2 and 3. It appears that the Respondent Nos. 4 and 5 have not filed reply statement. They are at liberty to file reply statement.

Post the matter on 26.08.2004 for orders.

28-8-04
Notice duly served
on 22-7-04-1,2
W/S has been filed

K.V.Prahledan
Member (A)

U
Member (J)

mb

26.8.04 Heard Sri M.Chanda, learned counsel for the applicant and Sri A.Deb Roy, learned Sr.C.G.S.C for the respondents.

Reply already filed on behalf of respondents 1, 2 and 3. Respondents 4 and 5 yet to file their reply. Mr Deb Roy seeks time to file reply on their behalf. He also produced a communication dated 11.8.04 received from the Staff Selection Commission and submitted that in the proficiency test conducted by SSC on 19.5.04 no candidates have qualified.

List on 28.9.04 for order

K.V.Prahledan
Member (A)

S
Vice-Chairman

14.9.2004 Present: The Hon'ble Mr. Justice R. K. Batta, Vice-Chairman.

The Hon'ble Mr. K.V. Prahladan Member (A).

List the matter on 15.9.2004 alongwith the M.P.97 of 2004.

KV Prahladan
Member (A)

R
Vice-Chairman

bb

15.9.04 Present : The Hon'ble Mr Justice R.K.Batta, Vice-Chairman
The Hon'ble Mr K.V.Prahladan Administrative Member

Mr M.Chanda, learned counsel appearing on behalf of the applicant seeks to withdraw this application with liberty to agitate the question of condonation of over age as and when necessary at a subsequent place. Learned counsel for the applicant is allowed to withdraw the application ~~approbation for record~~ with liberty to file as and when necessary.

The application is accordingly disposed of ~~as~~ withdrawn

KV Prahladan
Member

R
Vice-Chairman

pg

1 APR 2004

Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATIO.A. No. 79 /2004

Sri Bubul Barman.

vs-

Union of India & Ors.

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

02.04.2001 Applicant received a call letter by registered post for the post of post master/stenographer grade 'c'.

10.04.2001 The applicant appeared in the selection test and interview.

12.04.2001 The applicant found eligible in the interview test and he got the appointment purely on ad hoc basis for a period of three months.

24.04.2001 The applicant joined the said post in the pay scale of Rs. 5500-175-9000/ on ad-hoc basis. On that day formal appointment letter was issued.

14-20.02.04 Three post of Court master/ Stenographer Grade 'C' was advertised in the Employment News.

05.03.2004 Applicant applied for the post court master/stenographer Grade 'c' in the prescribed format and submitted the same to the SSC.

05.03.2004 The applicant submitted application for condonation of over age to the Chairman,SSC.

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08.03.2004 The Deputy Register forwarded the application of the Applicant which was relating to age relaxation to the Chairman,SSC.

PRAYER

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 8.1 That the Hon'ble Tribunal may pleased to direct the respondents, more particularly, respondent nos.1 & 3 to condone the over age to the extent of 44 days in respect of the applicant taking into consideration the period of ad hoc service rendered by the applicant in the Office of the Registry, CAT, Guwahati Bench w.e.f. 24.4.2001 to till date and further be pleased to declare that applicant is entitled to condonation of over age to the extent the applicant has served in the office of the Register CAT, Guwahati Bench.
- 8.2 That the Hon'ble Tribunal be pleased to direct the respondents, more particularly, respondent nos.1 & 3 to issue necessary call letter in favour of the applicant allowing him to appear in the selection/examination likely to be conducted by the SSC, (NER), Guwahati for

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filling up the post of Court Master/Stenographer Grade 'C' in terms of the Category No. NER(B)-1 of the advertisement No.SSC/HQ/1/2004 published in the Employment Exchange dated 14-20 February, 2004 after condoning the over age in terms of prayer made in paragraph 8.1.

8.3 That the Hon'ble Tribunal be pleased to direct the respondents, more particularly, the respondent Nos.1 & 3 to grant weightage and priority to the applicant for the period the applicant has rendered the ad hoc service in the Office of the Registry, CAT, Guwahati Bench i.e. w.e.f 24.04.2001 to till date while considering the case of the applicant for selection/examination for the post of Court Master/Stenographer Grade "C".

8.4 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

9.1 That the Hon'ble Tribunal be pleased to direct the respondents, more particularly respondents No. 1 and 3 to pass necessary order allowing the applicant to appear in the selection/examination which is likely to be conducted shortly by the SSC for filling up the post of Stenographer grade 'C'/Court master pursuant to the

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advertisement published in the Employment News dated
14-20 February, 2004 as an interim measure.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

10
Filed by the Applicant
through Surjit Choudhury
Advocate
on 1.1.2004

Title of the case : O.A. No 79 /2004

Sri Subul Barman : Applicant

- Versus -

Union of India & Others : Respondents.

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Filed by
Surjit Choudhury,
Advocate

Date 1.4.04.

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI**

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 79 /2004

BETWEEN

Sri Bubul Barman,
Son of Sri Tarini Kanta Barman
Village & P.O: Pakhamara P.S: Barbari
District: Nalbari, Assam
Pin: 781343.

Presently working as Stenographer Grade 'C'/Court Master on ad hoc basis in the Central Administrative Tribunal, Guwahati Bench, Guwahati-781 005.

...Applicant

-AND-

1. The Union of India,
Represented by the Secretary to the
Government of India,
Department of Personnel and Training
Ministry of Personnel, Public Grievances and Pensions
New Delhi-110 001.
2. The Chairman,
Staff Selection Commission
Block-12, CGO Complex
Lodhi Road, New Delhi-110 003..
3. The Regional Director (NER)
Staff Selection Commission
Rukmininagar,
P.O- Assam Sachivalaya,
Guwahati- 781006.
4. The Principal Registrar

Sri Bubul Barman

Central Administrative Tribunal
Principal Bench, 61/35
Copernicus Marg
New Delhi.

5. The Deputy Registrar,
Central Administrative Tribunal
Guwahati Bench, Rajgarh Road
Bhangagarh, Guwahati-781 005.

...Respondents.

DETAILS OF THE APPLICATION

1. Particulars of order(s) against which this application is made.

This application is made praying for a direction upon the respondents to condone the overage of the applicant for consideration for selection/examination, which is going to be conducted by Staff Selection Commission in terms of advertisement No. SSC/HQ/1/2004 published in Employment News dated 14-20 February, 2004 for the post of Court Master/Stenographer Grade- C and also for praying to consider the case of the applicant on priority basis taking into account three (3) years past service rendered by the applicant in the office of the Registry, Central Administrative Tribunal, Guwahati Bench, Guwahati.

Sri Brijendra Barman

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case.

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

4.2 That your humble applicant is a bonafide local resident of village and P.O- Pakhamara, P.S- Barbari, Dist- Nalbari in the state of Assam. He has obtained his graduation in Arts from Gauhati University in the year 1998, thereafter he also obtained Diploma in Stenography (English) from Gauhati Industrial Training Institute in the year 1999.

4.3 That in pursuant to a requisition sent by the office of the Registry Central Administrative Tribunal, Guwahati Bench (hereinafter referred to as CAT, Guwahati Bench) to the local Employment Exchange, Kamrup, Guwahati for sponsoring name of the suitable candidates for appointment of Stenographer on temporary basis to the

Sr. Bimbud Bambang

post of Court Master/Stenographer Grade 'C' in CAT, Guwahati Bench the Employment Exchange, Kamrup Guwahati in terms of the requisition sponsored the name of twelve candidates including the name of the applicant and forwarded the same to the CAT, Guwahati Bench for selection/interview for filling up the post of Court Master/Stenographer Grade 'C'.

4.4 That it is stated that the applicant on receipt of the call letter issued by the Registry of the CAT, Guwahati Bench vide letter No.119/89/ADMN/487 dated 2.4.2001 for appearing selection test and interview before the CAT, Guwahati Bench on 10.4.2001. The applicant accordingly, appeared in the said selection test and interview and faired well in the selection test and interview.

A copy of the said call letter bearing No.119/89/ADMN/487 dated 2.4.2001 is enclosed as Annexure-1 for perusal of the Hon'ble Tribunal.

4.5 That it is stated that the applicant after being found suitable in the said selection test and interview the respondents issued the offer of appointment vide letter No.119/89/Admn./553 dated 12.4.2001. In the said letter of offer of appointment it is specifically stated that the appointment was purely on ad hoc basis only for a period of three months. It is further stated in the said offer of appointment letter that the ad hoc appointment will not bestow any right for regular appointment in the said post.

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Bonal Bhattacharya

A copy of the said offer of appointment letter bearing No.119/89/And./553 dated 12.4.2001 is enclosed herewith as Annexure-2 for perusal of the Hon'ble Tribunal.

4.6 That it is stated that the applicant accepted the said offer of appointment and joined the post of Court Master/Stenographer Grade 'C' in the pay scale of Rs.5500-175-9000/- on ad hoc basis on 24.4.2001. However, formal appointment letter was issued on 24.4.2001 by the Office of the Registry of the CAT, Guwahati Bench.

A copy of the said formal appointment letter No.CAT/GHY/119/89/Admn./682 to 684- dated 24.4.2001 is enclosed herewith as Annexure-3 for perusal of the Hon'ble Tribunal.

4.7 That it is stated that although the initial appointment order was issued for a period of three months, however, on expiry of the said period of three months fresh extension orders extending the period were issued from time to time.

Copies of the said extension orders are enclosed as Annexure-4 (Series) for perusal of the Hon'ble Tribunal.

4.8 That it is stated that the applicant is still working in the said capacity in the office of the Registry, CAT, Guwahati Bench in the pay scale of Rs.5500-175-9000/-. Be it stated that the applicant was infact

S/o Bimal Barman

continuously working in the said post since 24.4.2001 without any artificial break or any break in service. However, orders of extension were issued from time to time, thereby the applicant has acquired a valuable and legal right for consideration of his case for regular appointment on priority basis taking into consideration the long three years service rendered by him.

4.9 That it is stated that the respondents issued advertisement for filling up three posts of Court Master/Stenographer Grade 'C' vide advertisement No. SSC/HQ/1/2004 in Employment News dated 14-20 February, 2004. However, it is specifically stated that in the advertisement out of three posts the post under category No. NER-(B)-1 is meant for the Office of the Registry of CAT, Guwahati Bench. It is clear from the said advertisement that for the post which is now holding by the applicant has been advertised for filling up the same through Staff Selection Commission, (NER), Guwahati (hereinafter referred to as SSC).

The applicant also applied for the said post of Court Master/Stenographer Grade 'C' before the Staff Selection Commission (NER), Guwahati and submitted his candidature in the prescribed format as desired by the SSC. The applicant also indicated in the said application that he is serving in the Office of the Registry of the CAT, Guwahati Bench for the last three years and still continuing in the said post.

Sri Bimal Baruah

Copy of the application dated 5.3.2004 is enclosed as Annexure-5 for perusal of the Hon'ble Tribunal.

4.10 That it is stated that the applicant on an enquiry from the Office of the Regional Director, SSC (NER), Guwahati came to learn that his candidature will not be accepted as because he is over aged than the age limit prescribed in the advertisement for the said post. In this connection, it may be specifically stated that the applicant is working in the Office of the Registry, CAT, Guwahati Bench since 24.4.2001 for about three years continuously. Therefore, the candidature of the applicant cannot be rejected on the alleged ground of over age. The applicant is entitled to benefit of age relaxation to the extent applicant has served in the Department i.e. he is entitled to the relaxation to the extent of three years than the age prescribed in the Advertisement.

It is pertinent to mention here that in the advertisement the upper age limit was fixed as 27 years as on 15.3.2004 and if the said age limit is taken into consideration in that event, the applicant will be over aged by 44 days only as on 15.3.2004. Therefore, the candidature of the applicant cannot be rejected on the alleged ground of over age as because he has rendered his service under the respondents for a period of about three years and as such he is entitled to age relaxation to the extent of three years. Therefore, the Hon'ble Tribunal be pleased to direct the respondents,

Govind Bora

more particularly, respondent No.2, Regional Director, SSC (NER), Guwahati to pass necessary order allowing the applicant to appear in the selection/examination which is likely to be conducted by the SSC very shortly.

4.11 That it is stated that the applicant is apprehending that the respondents may not issue the call letter to the applicant only on the ground that he is over aged to the extent of 44 days as on 15.3.2004 in the selection/examination. In the compelling circumstances, the applicant has already submitted a representation to the Chairman, SSC on 05.03.2004 through proper channel for condonation of the age limit of the applicant which was forwarded by the Deputy Registrar, CAT, Guwahati Bench vide his letter No.B2/Bubul Barman/Estt./ dated 8.3.2004. In the said forwarding letter Deputy Registrar also favourably recommended the case of the applicant for age relaxation.

Copy of the representation dated 5.3.2004 and the forwarding letter No.B2/Bubul Barman/Estt./ dated 8.3.2004 is enclosed herewith as Annexure-6 (Series) for perusal of the Hon'ble Tribunal.

4.12 That it is stated that although the applicant submitted his representation and the same was forwarded favourably by the Deputy Registrar, CAT, Guwahati Bench, even than the respondents, more particularly, Regional Director, SSC may not issue the call letter for appearing in the selection/examination for the post

Sri Bubul Barman

of Court Master/Stenographer Grade 'C' in terms of the advertisement No. SSC/HQ/1/2004 dated 14-20 February, 2004.

In the circumstances, finding no other alternative the applicant is approaching this Hon'ble Tribunal for a direction upon the respondents, more particularly, upon the Regional Director, SSC, (NER), Guwahati for condonation of prescribed age limit of the applicant in respect of the present applicant taking into consideration the period of service rendered by him in the Office of the Registry, CAT, Guwahati Bench and further be pleased to direct the respondents to allow the applicant to appear in the selection/examination which is likely to be conducted by the SSC (NER) for filling up the said post of Court Master/Stenographer Grade 'C'.

4.13 That it is stated that the applicant being an in service candidate and also on consideration of the fact that he has served the Department for a long period of about three years continuously in the post of Court Master/Stenographer Grade 'C' without any artificial break or any break as such entitled to weightage for his past services so that his case can be considered on priority basis and the Hon'ble Tribunal be pleased to pass a further direction upon the respondents to give weightage to the service rendered by the present applicant while considering the case for selection/examination.

S. B. B. B.
S. B. B. B.

4.14 That it is stated that in similar facts and situation this Hon'ble Tribunal by judgment and order dated 13.11.2002 passed in O.A.No.192/2002 directed the respondents Union of India for condonation of upper age limit in respect of the ad hoc medical officer to the extent he has served the respondents Union of India on ad hoc basis and was also pleased to direct the respondents to take action for regularisation of the service of the applicant. The instant case of the applicant is squarely covered by the decision referred to.

Copy of the judgement and order dated 13.11.2002 passed in O.A.192/2002 is enclosed herewith as Annexure - 7 for perusal of the Hon'ble Tribunal.

4.15 That it is stated that the applicant also submitted representations on different occasions since his joining in the Office of the Registry, CAT, Guwahati Bench praying inter alia for extension of his service and also prayed for regularization of his service in the post of Court Master/Stenographer Grade 'C'. Be it stated that the applicant was selected after going through a rigorous selection process and a Committee of four members Selection Board was constituted at the relevant point of time when the applicant was interviewed or selected for the post of Court Master/Stenographer Grade 'C' on ad hoc basis.

In the circumstances, the applicant most humbly prays that the Hon'ble Tribunal be pleased to pass

SGM Bhuban Bora

appropriate interim order/direction upon the respondents, more particularly, upon Respondents No.1 and 3 to allow the applicant in the Selection/examination which is likely to be conducted by the SSC in terms of the advertisement No.SSC/HQ/1/2004 dated 14-20 February, 2004 for the post of Court Master/Stenographer Grade 'C'. Otherwise it will cause irreparable loss and injury to the applicant and the O.A. will become infructuous.

4.16 That it is stated in the facts and circumstances of the case there is no other alternative but to approach the Hon'ble Tribunal for redressal of the grievance of the applicant. Therefore, the Hon'ble Tribunal be pleased to pass appropriate orders, directions upon the respondents granting adequate relief to the applicant.

4.17 That it is stated that the applicant was appointed through Employment Exchange, Kamrup, Guwahati as The SSC could not able to select any suitable candidate for the post of Court Master/Stenographer Grade 'C' in the Office of the Registry of the CAT, Guwahati Bench. Since the applicant has been selected through the Employment Exchange, Kamrup, Guwahati, that too, by a duly constituted Selection Board as such his case ought to have been considered for regular absorption on priority basis.

4.18 That the application is made bonafide and for the ends of justice.

Subrata Baruah

5. Grounds for relief(s) with legal provisions.

5.1 For that, the applicant has acquired a valuable and legal right in view of his long service in the post of Court Master/Stenographer Grade 'C' at Central Administrative Tribunal, Guwahati on ad hoc basis, for condonation of over age limit.

5.2 For that, the applicant has acquired necessary educational qualification, such as, Bachelor Degree in Arts and Diploma in Stenography (English) from the I.T.I, Guwahati, as such he is otherwise eligible for the post of Court Master/Stenographer Grade 'C'.

5.3 For that, the applicant is infact continuously working in the post of Court Master/Stenographer since 24.04.2001 without any artificial break or any break in service.

5.4 For that, the applicant is eligible candidate having long practical experience in working as Court Master/Stenographer Grade 'C' in the Central Administrative Tribunal, Guwahati.

5.5 For that, claim of the applicant for appointment to the post of Court Master/Stenographer Grade 'C' cannot be rejected on the alleged ground of over age.

5.6 For that, the applicant is working for a long time say about 3 years on ad-hoc basis at Central Administrative Tribunal, Guwahati, as such, he has acquired a valuable and legal right for consideration of his claim for

Syed Bawali Begum

appointment on regular basis on priority basis with necessary weightage of his ad-hoc service.

5.7 For that, as per Govt. instructions the applicant is entitled for age relaxation to the extent he has rendered service to the department.

6. Details of remedies exhausted.

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that

Sri Bimal Banerjee

may be shown, be pleased to grant the following relief(s):

- 8.1 That the Hon'ble Tribunal may pleased to direct the respondents, more particularly, respondent nos.1 & 3 to condone the over age to the extent of 44 days in respect of the applicant taking into consideration the period of ad hoc service rendered by the applicant in the Office of the Registry, CAT, Guwahati Bench w.e.f. 24.4.2001 to till date and further be pleased to declare that applicant is entitled to condonation of over age to the extent the applicant has served in the office of the Register CAT, Guwahati Bench.
- 8.2 That the Hon'ble Tribunal be pleased to direct the respondents, more particularly, respondent nos.1 & 3 to issue necessary call letter in favour of the applicant allowing him to appear in the selection/examination likely to be conducted by the SSC, (NER), Guwahati for filling up the post of Court Master/Stenographer Grade "C" in terms of the Category No. NER-(B)-1 of the advertisement No.SSC/HQ/1/2004 published in the Employment Exchange dated 14-20 February, 2004 after condoning the over age in terms of prayer made in paragraph 8.1.
- 8.3 That the Hon'ble Tribunal be pleased to direct the respondents, more particularly, the respondent Nos.1 & 3 to grant weightage and priority to the applicant for the period the applicant has rendered the ad hoc

service in the Office of the Registry, CAT, Guwahati Bench i.e. w.e.f 24.04.2001 to till date while considering the case of the applicant for selection/examination for the post of Court Master/Stenographer Grade "C".

8.4 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

9.1 That the Hon'ble Tribunal be pleased to direct the respondents, more particularly respondents No. 1 and 3 to pass necessary order allowing the applicant to appear in the selection/examination which is likely to be conducted shortly by the SSC for filling up the post of Stenographer grade 'C'/Court master pursuant to the advertisement published in the Employment News dated 14-20 February, 2004 as an interim measure.

10.
This application is filed through Advocates.

11. Particulars of the I.P.O.

i) I. P. O. No.	:	11 G 378767
ii) Date of Issue	:	22.3.04
iii) Issued from	:	G. P. O. Guwahati
iv) Payable at	:	G. P. O. Guwahati

12. List of enclosures.
As given in the index.

Subash Barman
S. P. Barman

VERIFICATION

I, Shri Bubul Barman S/o Shri of Sri Tarini Kanta Barman, Village & P.O: Pakhamara P.S: Barbari District: Nalbari, Assam, Pin: 781343, aged about 27 years, presently working as Court Master/Stenographer on ad hoc basis in CAT, Guwahati, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 31st day of March, 2004.

Sri Bubul Barman

(17)

By REGD. POST

28

(7)

NO. 119/89/ADMIN/ 487
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH

Rajgarh Road, Bhangagarh,
 Guwahati-5.

Dtd. Guwahati the 3/4/01

To

Sri/Smt. Babul Barman,
 S/o Sri Tarini Barman,
 C/o. " S. N. Barman,
 B/o The D.E.S.C.T., Rehbari,
Guwahati-8.

Sub: Selection test and interview for the post of
 Court Master/Steno Grade 'C' on 10/4/01.

Ref: District Employment Exchange, Guwahati-8 letter
 No. ORD/2/98/1591-92 dtd: 27-3-2001.

You are hereby requested to appear before a Selection
 Test and interview for the post of Court Master/Steno Grade 'C'
 (Scale of pay Rs. 5500-175-9000) in a temporary vacancy at the
 premises of this Tribunal on 10/4/01 at 2 P.m.

You may bring your short hand book and pencil along
 with the original certificates and testimonials.

No TA/DA will be admissible.

Attested
 Surjita Choudhury
 Advocate
 on 1.4.01.

DEPUTY REGISTRAR
 2/4/01

Regd. No. 1/1/0

Phone Offi. : 282066

Fax : 282066



S. No. 119/89/Admn. / 433

मेन्ट्री प्रशासनिक अधिकारी,
गुवाहाटी न्यायपीठ, गुवाहाटी,
भाजगढ़ रोड, गुवाहाटी-५

Central Administrative Tribunal
Guwahati Bench,
Rajgarh Road, Bhangarh,
GUWAHATI-781 005

Date..... 11-04-2001.

To
Sri Bubul Barman,
Son of Sri Tarini Kanta Barman
C/o Sri S.N. Barman,
Office of the D.E. & C.T.,
Rehabari, Guwahati-8.

Sub:- Offer of appointment to the post of Steno Grade 'C'
in the Central Administrative Tribunal, Guwahati Bench
Guwahati-5 purely on adhoc basis reg.

Sir,

I am directed to say that on the basis of Shorthand and Typing Test held on 10-04-2001, in the office of the Central Administrative Tribunal, Guwahati Bench, you have been selected for appointment to the post of Court Master/Steno Grade 'C' in the scale of pay Rs.5 175-9000/- plus usual allowances as admissible from time to time in temporary vacancy in the Central Administrative Tribunal, Guwahati, Guwahati, purely on adhoc basis for a period of 24-04-2001 upto 16- or till further orders which ever is earlier, with effect from the you assume the charge of the post.

The above adhoc appointment will not bestow on you any right for regular appointment to the post/grade and will automatically come to an end on the date of expiry of period of 4 months without any further orders.

It is further informed that you will not be entitled to any travelling allowances for joining the post of Steno Grade 'C'. In case you are willing to accept the offer of appointment as aforesaid, you may report for duty immediately in the office of the Central Administrative Tribunal, Guwahati Bench, Guwahati-5, Rajgarh Road, Bhangarh, in any case not later than 24-04-2001. In case you fail to report for duty within the stipulate period, it will be presumed that you are not interested for the aforesaid appointment and the offer of appointment will stand cancelled automatically on the date of expiry of the period of offer.

It is also informed that no further communication in this regard will be entertained.

Addressed
Sarojit Choudhury
Advocate
on 1.4.04.

Yours faithfully,
12/4/2001
i/c DEPUTY REGISTRAR.

11/4/04

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

Rajgarh Road, Bhangagarh
Guwahati-5.

Dtd. Guwahati, the 24th April '01

OFFICE ORDER

The Hon'ble Vice Chairman, Central Administrative Tribunal, Guwahati Bench, has been pleased to appoint Shri Bubul Barman on adhoc basis for a period of 3(three)months or till further orders whichever is earlier, with effect from 24-04-01, when he assumes the charge of the post of Stenographer Grade 'C' in the Central Administrative Tribunal, Guwahati Bench in the scale of pay of Rs.5500-175-9000/- plus other allowances as admissible from time to time.

The above adhoc appointment will not bestow on him any right for regular appointment to the post/continuation of service and may be terminated at any time without assigning any reason.

DEPUTY REGISTRAR.

No. CAT/GHY/119/89/Admin. /6827/82 Dtd. 24-04-01.

Copy to:-

1. The Deputy Registrar(E) Central Administrative Tribunal, Principal Bench, Faridkot House, Coper-nicus Marg, New Delhi for information & necessary action vide his letter No. PB/17/2000-Estt.II/971/A dtd. 5-3-01.
2. The FA&CAO, Central Administrative Tribunal, Room No.1, B-2, W-4, Curzon Road Barrack, Kasturba Gandhi Marg, New Delhi.
3. The Pay & Accounts Officer, CAT, P.B. New Delhi 3rd Floor, Lok Nayak Bhavan, Khan Market, New Delhi.
4. The Accounts Officer, CAT, Guwahati Bench, Guwahati.
5. Shri Bubul Barman, son of Sri Tarini Kt. Barman, C/o Sri S.N. Barman, o/o the D.E.&C.I. Rehabari, Guwahati-8.
6. Office order file.

DEPUTY REGISTRAR

No. 119/89/Admn.

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCHRajgarh Road, Bhangagarh,
Guwahati-781 005.

Dated Guwahati, the 24th July, 2001.

OFFICE ORDER

In pursuance of the CAT, PB, letter No. PB/17/18/2000/Estdt. II dated 23.7.2001, the terms of adhoc appointment of Shri Bubul Barman in the grade of Court Master/Steno. Grade 'C' has been extended for a further period from 24.07.2001 to 31.12.2001 or till the regular incumbent of the post revert back to his substantive post or till the post is filled up on regular basis whichever is earlier.

Other terms and conditions will remain same as issued vide this office order of even no. dated 24th April, 2001.

S.A
(R.K. JAIN)
DEPUTY REGISTRAR

Copy to :-

1. The Registrar, Central Administrative Tribunal (PB), Feridkot House, Copernicus Marg, New Delhi w.r.t. his letter no. PB/17/18/2000/Estdt. II dated 23.7.2001.
2. The Pay & Accounts Officer, Central Administrative Tribunal, C-I hutments, Delhousie Road, New Delhi-I.
3. The Accounts Officer, CAT, Guwahati Bench, Guwahati.
4. Shri Bubul Barman, Court Master/Steno. Gr. 'C', CAT, Guwahati-5.
5. Personal file of the official.

Fwd
(R.K. JAIN)
DEPUTY REGISTRAR

Attested
Surjith Choudhury
Advocate
on 1.9.09.

No. 109/89/Admn./ 1426
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH.

Rajgarh Road, Bhangagarh,
 Guwahati-5.

Dated Guwahati, the 31st Dec'2001.

OFFICE ORDER.

In pursuance of the Central Administrative Tribunal, Principal Bench, letter No. PB/17/18/2000-Estt.II/9483/A dated 14.12.2001, the terms of adhoc appointment of Shri Bubul Barman in the grade of Court Master/Steno Grade 'C' has been extended for a further period from 01-01-2002 to 23-04-2002 or till the regular incumbant of the post reverts to his substantive post or till the post is filled up on regular basis whichever is earlier.

Other terms and conditions will remain same as issued vide this office order of even no dated 24th April, 2001.

Sd/-
 (R.K. JAIN)
DEPUTY REGISTRAR.

Copy to:-

1. The Registrar, Central Administrative Tribunal(PB), Faridiot House, Copernicus Marg, New Delhi, w.r.t. his letter No. PB/17/18/2000-Estt.II/9483/A dated 14.12.2001.
2. The Pay & Accounts Officer, Central Administrative Tribunal, (PB), C-1 hutments, Delhousie Road, New Delhi-1.
3. The Accounts Officer, C.A.T., Guwahati Bench, Guwahati-5.
4. Shri Bubul Barman, Court Master/Steno Grade 'C', C.A.T. Guwahati Bench, Guwahati-5.
5. Personal file of the official.

(R.K. JAIN)
DEPUTY REGISTRAR.

Attested
 for
 Assitant
 1.4.02

No.107/88/Estt./453
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH

02

Rajgarh Road, Bhangagarh,
 Guwahati-781 005.

Dated Guwahati, the 17th Sept., 2002.

OFFICE ORDER

In pursuance to the CAT(PB), New Delhi letter no. PB/1/3/2000-Estt. II(Vol.10)/7754/A dated 3.9.2002, conveying the approval of the competent authority of the DoP&T to the extension of adhoc appointment of the following officials for a period upto 31.12.2002 or till the posts are filled up on regular basis or till the posts are filled up by way of adhoc deputation whichever earlieft :-

S.No. Name & designation

1. Shri Bubul Barman, Court Master/Steno.Gr. 'C'
2. Shri Molen Boro, Steno.Gr. 'D'

Other terms and conditions will remain same as issued earlier.

Sd/-

(R.K. JAIN)
 DEPUTY REGISTRAR

Copy to :-

1. The Principal Registrar, Central Administrative Tribunal(PB), Faridkot House, Copernicus Marg, New Delhi-110 001. This refers to his letter no. PB/1/3/2000-Estt. II(Vol.10)/7754/A dated 3.9.2002.
2. The Pay & Accounts Officer, Central Administrative Tribunal, C-I Hutsments, Dalhousie Road, New Delhi-1.
3. The Accounts Officer, Central Administrative Tribunal, Guwahati Bench, Guwahati.
- 4-5. Shri Bubul Barman, C/M, Steno.Gr.C/
 Shri Molen Boro, Steno.Gr.D.
- 6-7. Personal files of the officials

(R.K. JAIN)
 Deputy Registrar

W/AG

Attestd
 Sub:
 1-4-02

Rajgarh Road, Bhangaghat,
Guwahati-781 005.

Dated Guwahati, the 25th Feb., 2003

OFFICE ORDER

In pursuance to the CAT(PB), New Delhi letter no. PB/1/3/2000-Estt.II(Vol.10) dated 18.2.2003, conveying the approval of the competent authority of the DOP&T to the extension of adhoc appointment of the following officials for a period upto 30.06.2003 or till the post are filled up on regular basis, whichever is earlier:-

S.No. Name & designation

1. Shri Bubul Barman, Court Master/Steno.Gr. 'O'
2. Shri Molen Boro, Steno.Gr.'D'

Other terms and conditions will remain same as issued earlier.

Sd/-
(N.J. JOSEPH)
DEPUTY REGISTRAR

Copy to :-

1. The Principal Registrar, Central Administrative Tribunal, (PB), Faridkot House, Copernicus Marg, New Delhi w.r.t. letter no.PB/1/3/2000-Estt.II(Vol.10) dt.18.2.2003.
2. The Pay & Accounts Officer, Central Administrative Tribunal, C-I Hutmants, Delhousie Road, New Delhi-1.
3. The Accounts Officer, Central Administrative Tribunal, Guwahati Bench, Guwahati.
4. Shri Bubul Barman, C/Master/Steno.Gr. 'O'.
5. Shri Molen Boro, Steno.Gr.'D'
- 6-7. Personal files.

N.J. Joseph
(N.J. JOSEPH)
DEPUTY REGISTRAR

*Notified
Recd.
private
by 4/4/04*

(24)

Annexure-4(Series)

No.107/88/Eatt./61/8
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH.

Rajgarh Road, Bhangaonkh
 Guwahati - 781 005.

Dated Guwahati, the 7th October, 2003.

OFFICE ORDER

In pursuance of the CAP(PB) New Delhi letter No.PB/1/3/2000-Eatt.II(Vol-9)-7539(A) dated 15.9.2003 conveying the approval of the competent authority, the adhoc appointment of the following officials is hereby extended for a further period w.e.f.1.7.2003 to 30.6.2004 or till the posts are filled up on regular basis, whichever is earlier.

Sl. No. Name & Designation

1. Shri Bubul Barman, Court Master/Steno Grade 'C'
2. Shri Molen Boro, Steno Grade 'D'.

Other terms and conditions will remain same as issued earlier.

Sd/-
 (N.J.JOSEPH)
 DEPUTY REGISTRAR.

Copy to:

1. The Principal Registrar, Central Administrative Tribunal, (PB), Parikshit House, Copernicus Marg, New Delhi w.r.t. letter No.PB/1/3/2000-2000.II (Vol-9)-7539(A) dt.15.9.2003.
2. The Pay & Accounts Officer, Central Administrative Tribunal, C-I-Hutments, Delhousie Road, New Delhi-1.
3. The Accounts Officer, Central Administrative Tribunal, Guwahati Bench, Guwahati-5.
4. Shri Bubul Barman, Court Master/Steno Grade 'C'.
5. Shri Molen Boro, Steno Grade 'D'.

Personal files.

Amended
 Surjithchandra
 Advocate
 8/1.4.04.

Sd/-
 (N.J.JOSEPH)
 DEPUTY REGISTRAR



**STAFF SELECTION COMMISSION
APPLICATION FORM**

DATE OF ADVT : 14.02.2004

CLOSING DATE : 15.03.2004

INSTRUCTIONS

CLOSING DATE: 30.06.2007

(i) In the columns below write the required information in English (CAPITAL LETTERS) or in Hindi. Those candidates who fill up the application form in Hindi, should also write their name and address in column 14 (b) (ii). In English CAPITAL LETTERS also.

(ii) One envelope should contain application of one candidate only. Infringement of this instruction would invite penal action by the Commission.

(iii) The envelope containing the application must be superscribed in bold letters as 'APPLICATION FOR THE POST OF ADVERTISED VIDE CATEGORY OF ADVT. NO. SSC/HQ/1/2004.

(iv) An application will be summarily rejected at any stage of the recruitment process for having incomplete information/wrong information/false representation of facts/left unsigned/submitted without fee where due/without an attested photograph pasted at the appropriate place/not accompanied by attested copies of certificates in support of their claim for educational qualifications, age and category (SC/ST/Ex-S/OH/HH/OBC) or for submitting for more than one application.

(v) If a candidate has changed his/her name or dropped/added part of his/her name after Matriculation/SSC/Hr. Sec./he/she is required to submit an attested copy of Gazette Notification to the effect that he/she has changed his/her name after matric etc. The changed name should also have been indicated in the Gazette Notification.

(vi) The Commission will not be responsible for postal delays.

(vii) Candidates should sign at the bottom of Application Form. If any variation is found in the signature appended by him at different place his/her candidature will be liable to be cancelled by the Commission.

(viii) One self addressed post card affixed with an additional Rs. 2/- postage stamp, two self addressed envelopes of 12x25 cms size indicating name and address of the candidates. One of this should be affixed with postage stamp worth Rs. 6/- and two self addressed slips should also be attached with the application form.

(ix) Candidates should paste (not staple or pin) his/her recent attested photograph on the Application Form. Any variation in his/her candidature. The photographs should be attested by any MLA, MLC, MP and Principals of Schools/Colleges and Head of other recognized Institutions.

(x) CANDIDATE IS ELIGIBLE FOR EDUCATION

**CENTRAL RECRUITMENT FEE
पार्टी रुपये पाँच
FIVE RUPEES FIFTY**

**GO THROUGH ALL THE PROVISIONS IN THE NOTICE TO ENSURE THAT HE/SHE IS ELIGIBLE FOR EDUCATION
OR WHICH HE/SHE IS APPLYING IN TERMS
ON CRUCIAL DATE, ETC.**

GO THROUGH ALL THE PROVISIONS IN THE NOTICE TO ENSURE THAT HE/SHE
OR WHICH HE/SHE IS APPLYING IN TERMS.
ON CRUCIAL DATE, ETC.



APPLICATION FORM

Advertisement No. SSC/10/2004

Category No. 1

Post applied for COURT MASTER/ STENOGRAPHER GRADE C

3. (a) Fee paid by

1

write 1 if CRFS
2 if IBOs

2 ft IPOS
1 ft IPOS write

(b) If IPOs write

Number & date of W. Gs _____
Name of Candidate: _____

4. Name of candidate :
(as recorded in Matri-

(as recorded in Application of 34)

(a) In Hindi (for Hindi knowing candidate)

(b) In English (in block capital letters only) :

S 2 1 B U B U L B A R M A I Y

5. Sex: Write 1 If Female
2 If Male

2

1 Desired
Surveyed and
Satisfied
1. q. 04.

26

Father's Name (Husband's Name in the case of married female candidates)

SRI	TARINI	KANT
A	BARMA	Y

Date of Birth (as recorded in Matriculation or equivalent certificate):

31

01

1977

DATE

MONTH

YEAR

8. (i) Are you seeking reservation as Scheduled Caste/Scheduled Tribe/Ex-Serviceman/OH/HH/OBC?

Yes

✓

yes, write

- 1 for Scheduled Caste
- 2 for Scheduled Tribe
- 3 for Ex-Serviceman
- 4 for OH
- 5 for HH
- 6 for OBC

--

If a candidate belongs to more than one category, he may indicate his dual/triple category in the following boxes using the above codes.

--	--	--

(ii) If Ex-serviceman indicate whether he/she has already joined Govt. job in Civil side after availing of the benefits given to Ex-S for their re-employment.

Yes

No

(iv) Are you seeking age relaxation?

✓

--

Yes No
EMPLOYEE (NOTIC) OF C.A.T.

(v) If yes, indicate under which category age relaxation is being sought: _____ (Also attach attested copy of the requisite certificate in support of your claim of age relaxation).

NOTE : RE-EMPLOYED EX-S WHO ARE SEEKING AGE RELAXATION DUE TO ITEM (VII) UNDER PARA 6 OF
IMPORTANT INSTRUCTIONS MUST WRITE THE EXACT SUB-PARA i.e., ITEM (VII) UNDER PARA 6.

9. EDUCATIONAL QUALIFICATIONS (Beginning with Matriculation level):

S. No.	Name of Exam	Year	Univ/Board	Division/Class	Subjects	Marks obtained	% of Marks
1	H.S.L.C	1992	BOARD OF SECONDARY EDUCATION, ASSAM	II	MIL(As) English, General Science, MATH, Social Studies, IN/NOI	524	58.2%
2	HIGHER SECONDARY	1994	ASSAM HIGHER SECONDARY EDUCATION COUNCIL	I	MIL(As) Economics, POLITICAL SCIENCE, LOGIC & PHILOSOPHY	308	61.6%
3	B.A	1998	GAUHATI UNIVERSITY	II	ENGLISH(MAJOR)	375	42.1%

10. Indicate whether you fulfil all the essential qualification (as in the notice)

YES

Yes/No

11. Experience, (Please give details thereof): 6 years

Organisation	Period From To	Designation & Description & Duties
MR GAURAV ENTERPRISES	JAN, 2000 MAY, 2000	STENO-TYPIST/COMPUTER OPERATOR SHORTHAND ACCOUNTS
ASSAM TEA STORE WAREHOUSE	JUNE, 2000 JULY 2000	IN-CHARGE CORRESPONDANCE, MANAGING OFFICE
ASSAM COMPANY LIMITED	AUGUST, 2000 APRIL 2001	STENO-TYPIST RECEIVING & SENDING MAIIS E-MAILS CORRESPONDANCE, FILING ETC
CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH	24.4.2001 TILL DATE	COURTMASTER DICTATION OF VICE CHAIRMAN/MEMBER(A) STENO. GR. C SENIOR OFFICER Continued on page 31

To : The Chairman
Staff Selection Commission
Block-12, CGO Complex
Lodhi Road
New Delhi - 110 003.

(Through Proper Channel.)

Sub: Seeking age relaxation for applying in the post of
Court Master/Stenographer Grade 'C', C.A.T., Principal
Bench, New Delhi, Initial Posting at C.A.T., Guwahati
Bench - reg.

Ref: Cat No.NER-(B)-1 vide Advertisement No.SSC/HQ/1/2004,
Employment News 14-20 February, 2004.

Respected Sir,

I would like to bring to your kind attention the
following few lines for your kind consideration and
necessary action.

I had been appointed as Court Master/Stenographer
Grade 'C' on adhoc basis in Central Administrative Tribunal,
Guwahati Bench on 24.4.2001 by a selection process i.e. Essay
Writing test, Shorthand test & Viva voce and since then, I
have been working in the said capacity for almost three
years without any break by virtue of extension granted to me
from time to time (Copy of the adhoc appointment letter and
certificate regarding my working period are enclosed
herewith for your ready reference). Having worked in the
said post for a long time, I am now well conversant with the
specific nature of duties.

By advertisement No.SSC/HQ/1/2004 in Cat.No.NER-(B)-1
published in Employment News in its issue dated 14-20
February, 2004 a unreserved vacancy has been notified for
the post of Court Master/Stenographer Grade 'C' in C.A.T.,
Principal Bench, New Delhi showing initial posting at C.A.T.
Guwahati Bench in which post I have been continuing on adhoc
basis. I am eligible in all respect except the criteria of
age which is 27 years and I have just crossed the age of 27
years as on 31.1.2004 and hence overaged by 44 days on
15.3.2004. I was appointed to the said post at the age of 24
years.

Under the circumstances stated above and keeping in
view my satisfactory adhoc service for almost three years in
C.A.T., Guwahati Bench, I fervently and humbly urge upon you
to accord necessary age relaxation in order to enable me to
offer my candidature for the aforesaid post. For which act
of your kindness, I shall remain ever grateful to you.

I am forwarding herewith my application in prescribed
form alongwith all necessary documents to Regional Director
(NER), Staff Selection Commission, Rukmini Nagar, Guwahati
for my candidature to said post in Cat.No.NER-(B)-1.

Yours faithfully,

Encl: As above.

BUBUL BARMAN
Court Master/Stenographer Gr. C'

Copy to: 1. Regional Director(NER), Staff Selection Commission
Rukmini Nagar, P.O: Assam Sachivalaya, Guwahati-6
- alongwith application in prescribed form and
necessary documents.

2. Principal Registrar, C.A.T. Principal Bench, New
Delhi - with a kind request to take up the matter
with the Chairman, Staff Selection Commission.

BUBUL
BUBUL BARMAN
BUBUL BARMAN

BY SPEED POST

B2/Bubul Barman/Estt./

08.03.2004.

To

The Chairman
 Staff Selection Commission
 Block-12, CGO Complex
 Lodhi Road
 New Delhi - 110 003.

Sub.: Age relaxation in favour of Sri Bubul Barman, Stenographer Grade 'C'/Court Master (Ad hoc), CAT, Guwahati Bench for appearing in the selection for filling up of one post of Stenographer Grade 'C'/Court Master in Central Administrative Tribunal, Guwahati Bench vide Advertisement No. SSC/HQ/1/2004/F.No. 8/11/2002-RHQ.

Sir,

I am directed to enclose herewith an application dated 5.3.2004 submitted by Sri Bubul Barman who is presently working in Central Administrative Tribunal, Guwahati Bench as Stenographer Grade 'C'/Court Master on Ad hoc basis since 24.04.2001 on the strength of extensions being granted to him from time to time. He is over aged by 44 days. There is an age relaxation provision in the advertisement for the employees of CAT upto 5 years. I am to request you to kindly accord the necessary age relaxation in order to enable him to sit in the examination for filling up of the same post of Stenographer Grade 'C'/Court Master in which he is presently working. Sri Barman has been advised to submit the filled in prescribed application to Regional Director (NER) separately.

Encl: As above.

Yours faithfully,

830
 (N.J. JOSEPH)
 DEPUTY REGISTRAR

Copy to:

1. Regional Director (NER), Staff Selection Commission, Rukmini Nagar, P.O. - Assam Sachivalaya, Guwahati - 6 alongwith the filled in prescribed application for kind information and necessary action.
2. Principal Registrar, Central Administrative Tribunal, Principal Bench, 61/35, Copernicus Marg, New Delhi - 110 001 for kind information and necessary action.

830
 (N.J. JOSEPH)
 DEPUTY REGISTRAR

*Attested
 and checked by
 Adv. S. K. Barman
 on 1.4.09*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(At Shillong)

Original Application No.192 of 2002

Date of decision: This the 13th day of November 2002

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr K.K. Sharma, Administrative Member

Dr Priya Kumar Singh,
 Medical Officer,
 17 Assam Rifles,
 C/o 99 APO.

.....Applicant
 By Advocates Mr M. Chanda, Mr G.N. Chakraborty
 and Mr H. Dutta.

- versus -

1. The Union of India, represented by the
 Secretary to the Government of India,
 Ministry of Home Affairs,
 New Delhi.

2. The Secretary to the Government of India,
 Ministry of Health and Family Welfare,
 Department of Health,
 New Delhi.

The Director General,
 Assam Rifles,
 Government of India,
 Ministry of Home Affairs,
 Shillong.

The Member Secretary,
 Medical Officers Selection Board,
 ITB Police MHA, Government of India,
 Tigri Camp, P.O. Madangir,
 New Delhi.

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.Respondents

.....
ORDER (ORAL)

CHOWDHURY. J. (V.C.)

The issue pertains to the action of the respondents in the matter of regularisation of the services of the applicant in the following circumstances:

The Director General, Assam Rifles, Ministry of Home Affairs, Shillong advertised for recruitment of

Desai
 Chowdhury
 Advocate
 1.4.04

Medical Officers in the year 1994. Along with others, the applicant also applied for the post. The authority took steps for selection of Medical Officers and accordingly interview was held by the Selection Board for appointment as Medical Officers, as per the terms and conditions laid down in the Directorate's letter dated 4.8.1994. In course of time the respondent authority issued appointment letter to the applicant. In terms of the advertisement the appointment was made on ad hoc basis. The applicant was accordingly offered with the formal order of appointment dated 3.8.1995 appointing him as a Medical Officer in the Assam Rifles against the existing vacancy for a period of six months on the terms and conditions mentioned in the appointment order.

2. On being appointed, the applicant was initially posted in the State of Jammu and Kashmir under the administrative control of Assam Rifles and he served there for about one and half year. Thereafter, the applicant was posted at Jairampur, Arunachal Pradesh for a period of six months and other places where Assam Rifles was operating. At the time of filing of the application the applicant was serving at Imphal in Assam Rifles. The applicant while working as such, submitted a representation for consideration of his regular absorption as Medical Officer. His application was forwarded by the concerned authority to the Directorate, Assam Rifles, Shillong. The Directorate, Assam Rifles, in turn, took up the issue with the Government of India, Ministry of Health and Family Welfare and other connected departments. The applicant also stated that the Assam Rifles was running in acute shortage of Medical Officers and the Department of Central Government Health Services

also.....



also could not provide the required number of Medical Officers. In such compelling circumstances the DGAR, Shillong recruited persons with the approval of the Central Health Services. The applicant cited about six Medical Officers mentioned at para 4.8 of the application who were also appointed as ad hoc Medical Officers and finally regularised by the authority. The applicant also submitted that the Assam Rifles, in fact, was also keen to take the services of the applicant, but till now the regularisation process of the applicant was not taken up by the respondents and it is now stated by Mr M. Chanda, learned counsel for the applicant, that in the absence of further sanction of the authority the applicant is presently not engaged by the Assam Rifles, though no such order has been communicated to him. The applicant also stated about the advertisement made by the competent authority for combatised cadre of Medical Officers and to that effect the Director General, Assam Rifles forwarded a copy of the advertisement to all Units with instructions to forward applications of all ad hoc/ contract Medical Officers with the Directorate of Assam Rifles latest by 15.7.2001 for onward transmission to DG, ITEP. The applicant also applied for the post through the proper channel. As per the advertisement, the age limit for this post was specified as 30 years as on the crucial date and since the applicant crossed the age of 30 years on the date of the advertisement, the applicant also requested for condonation of his age for recruitment to the post of Medical Officer vide his representation dated 6.3.2002 on humanitarian consideration. It has been stated in the Bar that by virtue of the interim order of this Tribunal dated 15.7.2002, the applicant appeared

in.....



in the selection test for Medical Officer pursuant to the advertisement and as per the order of the Tribunal the results of the examination were not declared. It may be mentioned that subsequently, at the instance of the respondents the order dated 15.7.2002 was modified allowing the respondents to declare the results of all the candidates who appeared in the test except the applicant and other ad-hoc Medical Officers of the Assam Rifles.

3. The respondents submitted their written statement denying and disputing the claim of the applicant. In the written statement the respondents did not dispute the fact that the Director General of Assam Rifles made correspondence for regularisation of the ad-hoc Medical Officers including the applicant on Central Health Service Cadre. On getting no reply, the Director General wrote a letter to the Ministry of Home Affairs to regularise the service of the ad-hoc Medical Officers of Assam Rifles, but the Ministry of Home Affairs by communication dated 19.6.2000 turned down the proposal. We shall avert to the said communication at a later stage. The respondents in the written statement stated that the Director General, Assam Rifles intimated to the authority that the applicant was a OBC candidate and recommended his case for regularisation in the Assam Rifles. The applicant was found overaged by five years six months and sixteen days on the crucial date, i.e. 17.8.2001. It was also mentioned that even if he was considered as a OBC candidate, age relaxation of only three years could have been granted, but the applicant was overaged by five years on the crucial date. The department also sought clarification on this aspect and by communication dated

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18.4.2002, the Ministry of Home Affairs informed the Director General, ITBP that age relaxation as Government servants was admissible only to regular Government employees and not to those who were working on ad hoc/contract/short term basis and as such the Medical Officers who were working in the Assam Rifles on ad hoc/contract basis were not entitled to get age relaxation as Government servants for appearing in the test.

4. We have heard Mr M. Chanda, learned counsel for the applicant and also Mr A. Deb Roy, learned Sr. C.G.S.C." at length. The core issue is that of regularisation of the applicant. Admittedly, the applicant was appointed on ad hoc basis and he continued to hold the post as such and served the department till he was disengaged in October 2002. The applicant duly fulfilled the eligibility criteria. The department also did not indicate that no regular appointment was made in the meantime by the Assam Rifles. The Assam Rifles wrote to the concerned authority for regularisation of the services of the ad hoc Medical Officers since their services were needed. No such Recruitment Rules were before us indicating any impediment for such regularisation of ad hoc Medical Officers, especially when the department was in need of their services. We do not find any reasonable justification for not regularising the services of the applicant. If the applicant fulfilled the eligibility criteria, there was no justification in not regularising his services by providing weightage to the services rendered by the applicant.



5. We have already mentioned about the communication addressed by the Director General, Assam Rifles to the Ministry of Home Affairs for regularising the services of the ad hoc Medical Officers. The Government of India, Ministry of Home Affairs by its communication dated 19.6.2000 in a most cryptic manner informed the Director General, Assam Rifles that it was not possible to regularise the services of the ad hoc Medical Officers in the Assam Rifles. There is no discernible reason as to why the case of the persons who served for a long period could not be considered for regularisation on the post held by those persons. No statutory limitations/inhibition are also ascribed for not regularising their services.

6. Considering the facts and circumstances and the nature of service rendered by these persons we are of the opinion that it is a fit case in which a direction needs to be issued on the respondents to reconsider the case for regularisation of the applicant who served as a ad hoc Medical Officer. Similarly, we do not find any justification on the part of the authority for not providing age concession to the applicant who worked on ad hoc basis taking note of the period of previous service under the Assam Rifles. Ad hoc service is also a service and the authority utilised his services for this purpose. The power to relax the age is provided to the authority with some meaningful purpose. Such powers are to be used lawfully and reasonably and not arbitrarily. Such powers are to be exercised on equitable consideration to remove the hardship on the fact situation. The Government of India delineated such policies and the category of persons to whom the benefit

can be extended. These are not exhortative, but only illustrative. The main consideration for giving the relaxation is to avoid the hardship. In taking a decision the authority is to take note of the question as to whether there is a nexus of the duties of the post held by the Government servant and those of the posts for which recruitment is made. If the nexus is available there is no justification slamming the power for consideration. The impugned communication dated 18.4.2002 declining to count the earlier service of such persons in the circumstances cannot be sustained. In the circumstances, the respondents are directed to examine afresh the matter and are directed to consider the case of the applicant and like persons taking note of their services in the Assam Rifles on ad hoc basis and consider their cases on the basis of their performance. The respondents are accordingly ordered to declare the results of the applicant by taking remedial measure of relaxation of his age and consider the case for regularisation. Since the matter is an old one the respondents are directed to act with utmost expedition, preferably within three months from the date of receipt of the order.

The application is accordingly allowed. There shall, however, be no order as to costs.

certified to be true copy.
S. T. G. M.

Section Officer (S)
C.A.T. GUWAHATI BANCH
Guwahati-781005

Sd/VICE CHAIRMAN
Sd/MEMBER (ADM)



भारत सरकार Government of India

कर्मचारी चयन आयोग STAFF SELECTION COMMISSION
प्रवेश पत्र ADMISSION CERTIFICATE
टिकट नम्बर TICKET NUMBER :

COURT MASTER/STENOGRAPHERS Gr. 'C' CATEGORY No-NER-(B)-1

नाम Name of Candidate सेल नम्बर Roll Number निर्देश बाकान्द अधिकारी का नाम Name of Officer of issue
BUBUL BARMAN NER-(B)-1/32 GUWAHATI
CENTRAL ADMINISTRATIVE TRIBUNA
L, GUWAHATI BENCH, RAJGARH Rd.
BHANGAGARH- GUWAHATI-781005

नाम एवं ठिकाना Name and Address of Centre :

O/O THE REGIONAL DIRECTOR(NER)
STAFF SELECTION COMMISSION,
RUKMININAGAR, P.O. ASSAM SACHIVALAYA
GUWAHATI-781006 (ASSAM)

समय सारणी TIME TABLE

Date	विषय Subject	समय Timings
19/05/2004 (WEDNESDAY)	SHORTHAND TEST	REPORTING TIME : 1.00 PM @ 100 wpm & @ 120 wpm.

नोट : परीक्षा प्रारम्भ होने से आधा घण्टा पूर्व परीक्षा भवन में अपना स्थान ग्रहण करें।
Note : You should be present in the examination hall half an hour before the commencement of Examination.

कूप्य दिश्यणी और अनुदेश प्रियोग पृष्ठ पर दर्शक। For further instructions see overleaf.

अधर सचिव
Under Secretary /
के.सी.लक्ष्मण
Regional Director

इन्द्रियालय योग्य सेवा विभाग द्वारा दिए गए नियमों के अनुसार इस प्रकार बड़े फोटो अवृद्धि तरह चिपकाना। योग्य सेवा विभाग, द्वारा योग्य में विद्युत लिंग, प्रकाश एवं इनका इन्द्रियालय द्वारा दिया जावा।

Candidate is required to paste securely (not pin or staple) his/her recent passport size photograph in the space provided for the purpose below. This portion of Admission Certificate may be cut out and handed over to the Supervisor/Invigilator for securing admission to the examination.

टिकट नम्बर TICKET NUMBER :
COURT MASTER/STENOGRAPHERS Gr. 'C' CATEGORY No-NER-(B)-1

नाम Name of Candidate	सेल नम्बर Roll Number	निर्देश बाकान्द अधिकारी का नाम Name of Officer of issue	कान City	सेल नम्बर Roll Number
BUBUL BARMAN	NER-(B)-1/32	GUWAHATI	GEN	NER-(B)-1/32
नाम Name of Candidate		जन्म तिथि Date of Birth	माध्यम Medium	
		421/01	31/01/77	
<p>नामों फोटो (नवीनतम् recent) विद्युत लिंग द्वारा दिया जावा। देखने वाली टिकट जारी।</p> <p>If Photograph is not pasted, the candidate will not be allowed to take the examination.</p>				

नियमों की विवाद में विवरणों में असंगति हो, तो सूचित करें। Notify discrepancy, if any, in the particulars shown above.	नियमों की उपस्थिति में उपस्थिति के इसीका नियमों की उपस्थिति के इसीका अधिकारी का नाम समान होने हाल काटा की अवधारणा के लिए जारी। Signature of Candidate in presence of Invigilator (With same style and medium as made in the application form)	नियमों के हालात Signature of Invigilator

21 JUN 2004

Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI

O.A. NO.79 OF 2004

Shri Bubul Barman

..... Applicant.

- Vs -

Union of India & Ors.

..... Respondents.

In the matter of :

Written Statement submitted by the respondents.

The humble respondents,(Respondents No.1,2 & 3) beg to submit the parawise written statement as follows : -

1. That with regard to para 1 of the application the respondents beg to state that the applicant should fulfil the eligibility conditions as laid down in the advertisement. The conditions of eligibility as prescribed in the advertisement are on the basis of the recruitment rules notified by the indenting office. Therefore, the question of condoning the overage of the applicant or any other eligibility aspect does not arise. As per the advertisement, certain categories of applicants such as regular Govt. employees/employees of CAT are entitled to get age relaxation in the upper age limit. The applicant Shri Bubul Barman does not render any regular service as a Govt. employee/employee of the CAT. He is, therefore, not

Filed by

On 16/6/04

(A. D. Roy)

Sr. C. G. S. C.

A. T. Guwahati Bench

- 2 -

entitled to get any benefit of age relaxation. That being so, he is not eligible candidate to compete for the post of Court Master/Steno Grade 'C' in response to advertisement published by the Commission.

2. That with regard to the statement made in paras 2, 3, 4.1 & 4.2 of the application the respondents beg to offer no comments.

3. That with regard to the statement made in paras 4.3 to 4.8 of the application the respondents beg to offer no comments as the averments pertain to the ad hoc appointment of the applicant in the CAT in which the Commission was not involved.

4. That with regard to the statement made in para 4.10 to 4.13 of the application the respondents beg to state that the applicant was overaged and on that ground his application has been rejected by the Commission. The prescribed age limit was 18 to 27 years as on the closing date of receipt of the applications i.e. 15.03.2004. The applicant is not entitled to get any age relaxation as he is not a regularly appointed Govt./CAT employee. The service rendered by him in the CAT is on ad hoc basis which cannot be counted as regular service. Age relaxation as indicated in the advertisement i.e. 5 years for the Govt. servants/employees of the CAT is admissible only to those who have rendered regular and continuous service.

Copy of advertisement dated 14-20 Feb., 2004 published in the Employment News is annexed hererwith as Annexure - 'A'.

Copy of the application submitted by the applicant is annexed as Annexure - 'B'

5. That with regard to para 4.14 of the application the respondents beg to state that the case quoted herein i.e. O.A.No.192/2002 is neither identical nor similar to the present O.A.No.79/2004. The matter was mainly on the regularization of the ad hoc service rendered by the Govt. servants. Here the matter is claim for age relaxation as a Govt./CAT employee, for which the applicant is not entitled as he had not rendered any regular and continuous service.
6. That with regard to paras 4.15 to 4.18 of the application the respondents beg to offer no comments as the averments made by the applicant are regarding his ad hoc appointment in the CAT where the Commission was not involved.
7. That with regard to paras 5.1 to 5.7 of the application the respondents beg to offer that the grounds for relief stated by the applicant do not contain any valid reason to prove that he is entitled to get any age relaxation as a Govt./CAT employee and he is not an eligible candidate for the said recruitment as he was overaged. His ad hoc service in the CAT cannot be counted as regular and continuous service as no such order was issued by his employer viz. the CAT.
8. That with regard to the statement made in paras 6 and 7 of the application the respondents beg to offer no comments.

9. That with regard to para 8 of the application the respondents beg to state that as far as the Commission is concerned, there is no authentic document or record submitted by the applicant in support of his claim for age relaxation.

10. That with regard to para 8.1 of the application the respondents beg to state that in the matter of eligibility of a candidate, the question of condonation does not arise. Selection is to be made as per the rules laid down in the recruitment rules.

11. That as regard to para 8.2 of the application the respondents beg to state that since the applicant is ineligible, the Commission cannot call him for the test to be conducted for the said recruitment.

12. That as regard to para 8.3 of the application the respondents beg to state that as far as the Commission is concerned, the recruitment rules are to be followed without any variation. Any relaxation what so ever admissible to the candidates is in accordance with the provisions as contained in the recruitment rules. The conditions prescribed in the advertisement are according to the recruitment rules. No variation is possible during the recruitment process. The applicant, an ineligible candidate, cannot be considered for the recruitment.

Copy of Recruitment Rule of the Indenting
Department is annexed herewith as
Annexure-'C'.

13. That as regard to para 8.4 of the application the respondents beg to offer no comments.

14. That as regard to para 9 & 9.1 of the application the respondents beg to state that the applicant was an ineligible candidate due to overage and the rejection of the application of the applicant made by the Commission is in order. The applicant, therefore, does not deserve any relief from the Hon'ble Tribunal.

PRAYER

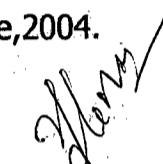
It is prayed that the O.A. may be dismissed taking into account the facts and circumstances of the case that the rejection of the candidature of the applicant was in order and the application is having no merit for consideration of the Hon'ble Tribunal.

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VERIFICATION

I, N.I.Laskar,IOFS, Regional Director, Staff Selection Commission(NER), Guwahati being authorised do hereby solemnly affirm and say that, the statement made in paras 1,2,3,5,6,7,8,9,10,11,13 and 14 are true to my knowledge and statements made in paras, 4 and 12 are true to my information and I have not suppressed any material fact.

And I sign this verification on this 15th day of June,2004.


Declarant.



STAFF SELECTION COMMISSION

ADVERTISEMENT NO. SSC/HQ/1/2004

F.NO. 8/11/2002-RHQ

APPLICATIONS ARE INVITED FOR GROUP 'B' (NON-GAZETTED) POSTS

Cat. No. NR-(B)-1 : Three Metrological Assistant, Department of Consumer Affairs, Ministry of Consumer Affairs, Food & Public Distribution, Krishi Bhawan, New Delhi.

Pay Scale : Rs. 5500-175-9000/-

Vacancy : 03 (UR-02, OBC-01)

Age : (a) Not exceeding 30 Years.

(b) Relaxation in upper age limit available to :

i) OBC : 3 Years

ii) Central Govt. Employees : 5 years.

EQ : Master's degree in Physics or Degree in Mechanical/Electrical/Electronics/ Computer/Instrumentation Engineering of a recognised University/Institution or equivalent.

DQ : -Nil -

IP : Ahmedabad, Ranchi, Bangalore, Bhubaneshwar (with AISL)

JR : Calibration and testing of weighing and measuring instruments in the laboratories. Verification and standardization of Weights & Measures used in Legal Metrology. To maintain laboratories. Arrangement for organization of workshops. Seminars designed for Enforcement officials of Weights and Measures Departments working in State Governments and to teach and train them in operation of Weighing and Measuring instruments.

Cat No. NR-(B)-2 : Thirty Four Assistant Archaeologist Chemist, O/o Director General, Archaeological Survey of India, Janpath, New Delhi.

Vacancy : 34 (UR-17, OBC-09, SC-04, ST-04)

Pay Scale : Rs. 5500-175-9000/-

Age : Not exceeding 30 years (Relaxation in upper age limit available to OBC, SC & ST categories as per Govt. of India Instructions).

EQ : Atleast 2nd class Master's Degree in Chemistry with knowledge of Analysis.

DQ : - Nil -

IP : Anywhere in India with AISL.

JR : Scientific Chemical Conservation/Preservation of Centrally Protected Monuments/Antiques/Coins/Paintings at the sites, Museums as well as table work in the laboratories.

Cat. No. NR-(B)-3 : One Senior Perfusionist, Dr. R.M.L. Hospital, New Delhi.

Vacancy : 01 (UR).

Pay Scale : Rs. 5500-175-9000/-

Age : Not exceeding 30 Years. (Relaxable for Govt. Servants upto 40 years in accordance with Govt. Instructions).

EQ : 1. Degree in Science from a recognised University or Equivalent.

2. Diploma in Perfusion Technology recognised by the Association of Cardio Thoracic Surgeons of India.

3. One year experience of working in active Open Heart Centre.

DQ : -Nil -

IP : Dr. R.M.L. Hospital, New Delhi.

JR : To manage the technical service of CTVs department.

To run the heart lung machine & management of patient on cardiopulmonary bypass in the Operation Theatre.

To help in post operative management regarding Cardiac monitoring, ventilation and blood gas Analysis.

To operate & maintain all life saving Cardiac monitoring equipments.

To maintain high standards of perfusion technology.

To keep direct vigil on indents/stocks & consumption.

To be available for emergency duties whenever needed.

Any other work assigned to him by the Medical Superintendent.

Cat. No. ER-(B)-1 : One Library & Information Assistant, Office of the Superintending Archaeologist, Archaeological Survey of India, Bhubaneswar Circle, Bhubaneswar, Orissa.

Vacancy : 01 (OBC)

Pay Scale : Rs. 5500-175-9000/-

Age : Not exceeding 27 years. (Three years relaxation in upper age limit available to OBCs).

EQ : a) (i) Degree in Arts, Science or Commerce from a recognised University.

(ii) Bachelor degree in Librarianship from a recognised Institution.

b) Knowledge of at least one foreign language other than English.

DQ : -Nil -

IP : Bhubaneswar, Distt. - Khurda, Orissa, (with AISL)

JR : Maintenance of Office Library etc.

Cat. No. WR-(B)-1 : One Junior Fishing Gear Technologists, Fishery Survey of India, Ministry of Agriculture, Mumbai.

Pay Scale : Rs. 5500-175-9000/-

Vacancy : 01 (SC)

Age : 18 to 30 years. Relaxation in upper age limit is available to :

a) SC : 5 years

b) Central Govt. Employees : 5 years.

EQ : (i) B.Sc. Degree in Mathematics/Physics/Zoology/Botany/Chemistry from a recognised University or equivalent.

(ii) 2 years experience in the supervision of making, mending etc. of different types of fishing gears.

DQ : -Nil -

Note : (i) Qualifications are relaxable at the discretion of the SSC in case of candidates otherwise well qualified.

(ii) The qualifications regarding experience is relaxable at the discretion of the SSC in case of candidates belonging to SC/ST if at any stage of selection the SSC

is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

IP : Mumbai (with AISL)

JR : (i) Responsible for assessment of the requirements to various fishing gear/gear material accessories required for the Fishing Survey Programme of the Vessel and their timely indenting procurement.

(ii) In-charge of the Gear Section and be responsible for the timely fabrication, mending and maintenance of fishing gear and ensuring requisite quality.

(iii) Insign, development, modification etc. of fishing gear and accessories and performance evaluation of all gears.

(iv) Participation in fishing cruises as and when required.

(v) Any other duties assigned from time to time.

Cat. No. CR-(B)-1 : One Court Master/Stenographer Grade 'C' (English), Central Administrative Tribunal, Principal Bench, New Delhi.

Vacancy : 01 (OBC)

Pay scale : Rs. 5500-175-9000/-

Age : 18 to 27 years (relaxable for Govt. Servants and Employees of CAT upto 5 years in accordance with orders issued by the Central Govt.) (three years relaxation in upper age limit is available to OBCs).

EQ : 1. Matriculation or equivalent from a recognised Board/University.

2. A speed of 100 words per minute in Shorthand (English).

DQ : A speed of 120 words per minute in shorthand (English)

Qualifications are relaxable at the discretion of the Staff Selection Commission in the case of candidates who are otherwise well qualified.

IP : Central Administrative Tribunal, Allahabad Bench (with AISL)

JR : 1. To attend Courts and record all Judicial orders passed by the Full Bench/Division Bench/Single Bench.

2. To take dictation from Hon'ble Chairman/Vice-Chairman/Members and other Senior Officers and promptly feed and type out each Judgement/Orders/Notices on the very same day and that too before 5 p.m. so that Peshi files are sent back to the respective Judicial Benches before 5.30 p.m. and action is taken on the very same day the order is passed.

3. To attend the residential as well as Court office of Hon'ble Members and record the Judgements dictated and feed the same in Computer/electronic typewriters.

Cat. No. KKR-(B)-1 : One Court Master/Stenographer Grade 'C', Central Administrative Tribunal, Principal Bench, New Delhi.

Vacancy : 01 (SC)

Pay Scale : Rs. 5500-175-9000/-

Age : 18 to 27 years (relaxable for Govt. Servants and employees of C.A.T. upto 5 years in accordance with orders issued by the Central Govt.).

Five years relaxation in upper age limit is available to SCs.

EQ : 1. Matriculation or equivalent from a recognised Board/University.

2. A speed of 100 w.p.m. in Shorthand (English).

DQ : A speed of 120 w.p.m. in Shorthand (English).

Qualifications are relaxable at the discretion of the Staff Selection Commission in the case of candidates who are otherwise well qualified.

IP : Central Administrative Tribunal, Bangalore Bench (with AISL).

JR : 1. To attend Courts and record all Judicial orders passed by the Full Bench/Division Bench/Single Bench.

2. To take dictation from Hon'ble Chairman/Vice-Chairman/Members and other Senior Officers and promptly feed and type out each Judgement/Orders/Notices on the very same day and that too before 5 p.m. so that Peshi files are sent back to the respective Judicial Benches before 5.30 p.m. and action is taken on the very same day the Order is passed.

3. To attend the residential as well as Court office of Hon'ble Members and record the Judgements dictated and feed the same in Computer/electronic typewriters.

Cat. No. NER-(B)-1 : One Court Master/Stenographer Grade 'C', Central Administrative Tribunal, Principal Bench, New Delhi.

Vacancy : 01 (UR).

Pay Scale : Rs. 5500-175-9000/-

Age : 18 to 27 years (relaxable for Govt. Servants and Employees of CAT upto 5 years in accordance with orders issued by the Central Govt.).

EQ : 1. Matriculation or equivalent from a recognised Board/University.

2. A speed of 100 w.p.m. in Shorthand (English).

DQ : A speed of 120 w.p.m. in Shorthand (English).

Qualifications are relaxable at the discretion of the Staff Selection Commission in the case of candidates who are otherwise well qualified.

IP : Central Administrative Tribunal, Guwahati Bench (with AISL).

JR : 1. To attend Courts and record all Judicial orders passed by the Full Bench/Division Bench/Single Bench.

2. To take dictation from Hon'ble Chairman/Vice-Chairman/Members and other Senior Officers and promptly feed and type out each Judgement/Orders/Notices on the very same day and that too before 5 p.m. so that Peshi files are sent back to the respective Judicial Benches before 5.30 p.m. and action is taken on the very same day the orders is passed.

3. To attend the residential as well as Court office of Hon'ble Members and record the Judgement dictated and feed the same in Computer/electronic typewriter.

INSTRUCTIONS TO CANDIDATES

1. Abbreviations used

EQ : Essential Qualifications, **DQ** : Desirable Qualifications, **UR** : Unreserved, **SC** : Scheduled Caste, **ST** : Scheduled Tribe, **OBC** : Other Back-ward Classes, **ExS** : Ex-

Continued

Serviceman, PH : Physically Handicapped; OH: Orthopaedically Handicapped, HH: Hearing Handicapped; Cat: Category P.S.: Pay Scale, IPO: Indian Postal Order, CRFS: Central Recruitment Fee Stamps, Govt.: Government, IP: Initial Posting, JR: Job Requirements, Deg: Degree, Dip: Diploma, Sc: Science, Eqv: Equivalent, Prof. Test: Proficiency Test, Recog: Recognised, Univ: University, Instt: Institute, AISL: All-India Service Liability, Exp: Experience, Exam: Examination, Hr: Higher, Sec: Secondary, Sr: Senior, Tech: Technical, M/o: Ministry of, D/o: Department of, O/o: Office of, MA: Master of Arts, MSc: Master of Science, UTs: Union Territories, SSC: Staff Selection Commission.

2. Fee Payable: Rs. 50/- (Rupees fifty only). No fee for Scheduled Castes, Scheduled Tribes and ExS. However, no fee concession would be admissible to ExS who would otherwise be considered as general candidate in terms of para 6 (vii) of Important Instructions. Such candidates would be required to pay the requisite fee for the examination. Fee concession is not admissible to sons, daughters, and dependents of ExS. Service clerks in the last year of their colour service are not exempted from payment of fee. Remission of fee may be allowed to those repatriated from Kuwait/Iraq who are not in a position to pay it.

Note : Mode of payment of examination fee has been indicated in Para 7 of Important Instructions.

3. Mode of Selection : Candidates fulfilling the minimum prescribed qualifications will be shortlisted on the basis of their educational qualifications, academic records, percentage of marks etc. or through a screening test. Candidates, thus, selected may be required to undergo a written proficiency test wherever applicable.

The Commission holds discretion to fix different qualifying standard for different categories in the proficiency test wherever applicable. Candidates qualified on the basis of merit of proficiency test would be required to appear at the interview. Final select list would be prepared in order of merit as disclosed by the aggregate marks (marks of Prof. Test wherever applicable and interview) finally awarded to each candidate taking into account the number of vacancies advertised and in that order so many candidates as are found suitable by the Commission would be recommended.

Provided further that SC/ST and OBC candidates who are selected on their own merit without relaxed standard along with candidates belonging to other communities will not be adjusted against the reserved share of vacancies.

The reserved vacancies will be filled up separately from amongst the eligible SCs, STs and OBCs which will thus comprise SC, ST and OBC candidates who are lower in merit than the last general candidate on merit list of unreserved category but otherwise found suitable for appointment even by relaxed standards.

4. How to Apply : Applications must be submitted in the form published in the Employment News/Rozgar Samachar dated 14th Feb., 2004. The applications may be typed out in double space or hand written neatly, but format should be the same as published. The applications should be submitted to the concerned Regional Director as per address given in the notice.

Note (1) : Applications submitted on a format which is not exactly the same as published in the advertisement are liable to be rejected summarily.

Note (2) : The Commission will consider conducting the screening test or Proficiency test wherever applicable for all the post(s) on the same date.

5. Documents to be attached with the applications :

- (i) **Central Recruitment Fee Stamps of Rs. 50/-, affixed and clearly cancelled on the application form.**
- (ii) One recent attested copy of passport size, photograph to be pasted on application and one additional duly attested photograph to be enclosed.
- (iii) One self-addressed post-card duly affixed with an additional Rs. 6/- postage stamp. The candidate must indicate the name of the post, Category Number and Advertisement Number on the post-card.
- (iv) Two self-addressed envelopes of 10 cms x 22 cms size one of which should be affixed with postage stamps worth Rs. 6/-.
- (v) Two slips indicating the name and postal address of the candidate.
- (vi) Documents in support of claim of SC/ST/OBC/OH/HH/ExS/Disabled persons.
- (vii) Attested copies of certificates and mark statements showing age and educational qualifications.
- (viii) Documents in support of claim of age relaxation (for categories not covered in item (vi) above).
- (ix) Attested copies of experience certificates.
- (x) Candidates in Govt. service are to attach an undertaking that they have informed in writing their Head of Office/Department that they have applied for the post.

Note :

- (1) Candidates should note that only the date of Birth as recorded in the Matriculation/Secondary Examination Certificate OR an equivalent certificate on the date of submission of application will be accepted by the Commission and no subsequent request for its change will be considered or granted.
- (2) If the above documents are not submitted along with the application, the application will be rejected summarily or at any stage of the recruitment process and no request for revival will be considered.
- (3) Incomplete or unsigned applications or applications without photograph, fee or late applications will be rejected summarily.
- (4) The candidates may note that provisional certificates/marksheets in support of age, educational qualifications signed by Principals of Colleges or Schools are not acceptable by the Commission. Attested copies of marksheets/certificates signed/issued by University's/Board's competent officers need be submitted along with the applications.

6. Important Instructions :

- (i) Wherever a proficiency test has been prescribed, only such candidates who obtain a certain minimum marks in proficiency test as decided by the Commission will be called for interview.
- (ii) Certificates in support of qualifications must have been obtained from recognized University/Institution.
- (iii) **Closing date :** Completed application forms should be sent to the concerned Regional Office of the Commission latest by 15.3.2004 (before 5.00 p.m.).
- (iv) **Age limits and essential qualifications are as on 15.3.2004, the closing date of receipt of the applications.** Upper age limit is relaxable by 5 years for SC/ST 3 years for OBC, 10 years for PH persons and also for other specific categories as per orders in force. The age relaxation for reserved category is admissible only in the case of vacancies reserved for such reserved category candidates who apply against posts meant

for UR category, are not entitled to get age relaxation. However, for the candidates belonging to PH category are entitled to get age relaxation as admissible to them for the posts meant for UR category, if such posts are identified suitable for the PH category. SC/ST/OBC candidates must submit prescribed certificates in the proforma given at Appendix-III/IV. No age relaxation is admissible to sons and daughters of ExS. Upper age limit is relaxable to retrenched employees of Chukha Hydel Project Authority in Bhutan, who were directly recruited to the extent of regular service rendered by them with the Authority. (Period of service rendered by the retrenched employees will be decided on the basis of certificate issued by the Chukha Hydel Project Authority).

All persons who had ordinarily been domiciled in the State of Jammu & Kashmir during the period 1.1.1980 to 31.12.1989 shall be eligible for relaxation in the upper age limit by five years in support of which the proof of residence may be submitted along with the application with a certificate from the District Magistrate within whose jurisdiction he had ordinarily resided, or

- (a) Any other authority designated in this behalf by the Govt. of Jammu & Kashmir to the effect.
- (v) Age relaxation upto a maximum of 5 years (8 years for OBC and 10 years for SC/ST) in case of ExS and Commissioned Officers (including ECOs/SSCOs) who have rendered at least 5 years' military service as on 15.03.2004 and who have been released :
 - (a) On completion of assignment (including those whose assignment is due to be completed within six months) otherwise than by way of dismissal or discharge on account of misconduct or inefficiency; or
 - (b) On account of physical disability attributable for military service; or
 - (c) On invalidment.
- (vi) An Ex-Serviceman means a person who has served in any rank whether as a combatant or non-combatant in the regular Army, Navy, Air Force of the Indian Union and:
 - (a) who retired from such service after expiry of his pension,
 - (b) who has been released from such service on medical grounds attributable to military service or circumstances beyond his control and awarded medical or other disability pension, or
 - (c) who has been released, otherwise than on his own request, from such service as a result of reduction in establishment, or
 - (d) who has been released from such service after completing the specified period of engagements, otherwise than at his own request or by way of dismissal or discharge on account of misconduct or inefficiency, and has been given a gratuity and includes personnel of the Territorial Army of the following categories:
 - (1) Pension holders for continuous embodied service,
 - (2) Persons with disability attributable to military service,
 - (3) Gallantry award winner.
- (vii) As per D/o Personnel & Training O.M. No. 36034/6/90-Estt. (SCT) dated 24.1.1991 such ExS candidate who have already secured employment under the Central Govt. in civil side after availing the benefit given to them as ExS for their re-employment are eligible for age relaxation prescribed for ExS for seeking another employment in a higher grade. Such ExS would have to pay the requisite fee of Rs. 50/- for this recruitment.
- (viii) The period of call up Service of a ExS in the Armed Forces shall also be treated as service rendered in the Armed forces. For any servicemen of the three Armed Forces of the Union to be treated as ExS for the purpose of securing the benefits of reservation; he must have already acquired, at the relevant time of submitting his application for post/service, the status of ExS and/or in a position to establish his acquired entitlement by documentary evidence from the competent authority that he would be released/discharged from the Armed Forces within the stipulated period of one year from the closing date (i.e. 15.03.2004) on completion of his assignment. Necessary certificate/undertaking should be submitted by the ExS candidate in the form prescribed in D/o Personnel & Training O.M. No.36034/2/91-Estt. (SCT) dated 3.4.91 (Appendix I & II).

7. Candidates are advised to pay fee in the shape of CRFS. These stamps are available at all departmental Post Offices of the country. These stamps may be pasted at the top of the application form in the space provided for the purpose. These Recruitment Fee Stamps must be got cancelled from the counter clerk of any post office including the post office of issue with the date stamp of post office in such a manner that the impression is clear and distinct to facilitate the identification of the date and the post office of issue at any subsequent stage. After getting the Recruitment fee stamps cancelled from the post office, the candidate may submit the application, complete in all respects, to the concerned regional office of the Commission in the usual manner after completing other formalities.

If CRFS are not available, the candidates can submit their examination fee through crossed IPOs payable to Staff Selection Commission at the Post Office, specified under each region. Candidates should write their name and address in the space earmarked on the IPOs.

Note :

- (1) IPOs should not have been purchased prior to the date of publication of this advertisement.
- (2) Fee once paid will not be refunded under any circumstances.
- (3) Fee paid by cash, Bank Draft or Pay Order will NOT be accepted.

8. VACANCIES MENTIONED ABOVE ARE SUBJECT TO ALTERATION :

9. SC/ST candidates called for interview will be paid T.A. as Govt. orders. No T.A. will be paid for screening test/proficiency test, if they are held on a day other than that of interview.

10. Canvassing in any form will disqualify the candidate.

11. The job requirements of the post are indicated below the details of the post to facilitate the candidates to understand the main functions to be performed after appointment to the posts.

12. Submission of Certificates in support of Essential Qualifications:

- a. Post(s) requiring proficiency in the relevant language as an essential qualification means that the candidate must have studied in that language/dialect upto Matric level and in case the relevant language/dialect is not taught as a subject in Matric, the said language/dialect must be the mother tongue of the candidate or he/she should have the working knowledge which shall be determined by the Staff Selection Commission.

Continued from page 27

b. For posts where an experience in a particular field/discipline for a specified period has been indicated as an essential qualification, in such cases the candidate would submit a certificate in support of their claim of experience in that field/discipline.

Note :

(1) If the above documents/certificates are not furnished by the candidates along with their applications, their candidature is liable to be rejected summarily or at any stage of the recruitment process.

(2) Only attested copies of certificates and marksheets are required to be sent. Even the photocopies of certificates and marksheets are required to be attested. The ORIGINAL CERTIFICATES/MARKSHEETS must not be sent with the application.

13. All candidates in Govt. service whether in a permanent or in temporary capacity or as workcharged employees other than casual or daily rated employees, or those serving under public enterprises will be required to submit an undertaking that they informed in writing to their Head of Office/Department that they have applied for the post. These departmental candidates may send their applications directly to the Commission after intimating to their Head of Office/Department and need not send another copy through proper channel. However, in case, they decide to send a copy through proper channel, they must ensure that the application complete in all respects reaches Staff Selection Commission by the closing date. Applications shall be rejected if received late and/or not complete in all respects as provided in the rules.

14. Candidates should note that in case a communication is received from their employer by the Commission withholding permission to the candidate applying to appear at the proficiency test/screening test/interview, their applications shall be rejected/candidature shall be cancelled.

15. Any dispute in regard to this recruitment will be subject to Courts/Tribunals having jurisdiction over the place of the concerned Regional Office of the Staff Selection Commission where the candidate has submitted the application, is situated.

16. Candidates must submit separate applications and pay the fee separately for each category of post in case they wish to apply for more than one category. Candidates should also note that one envelope should contain application of one candidate only.

17. The application, complete in all respects, should reach the Regional Director concerned (as per list below) by 15.03.2004. In the case of candidates residing in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Tripura, Nagaland, Sikkim, Jammu & Kashmir, Lahul & Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman & Nicobar Islands, Lakshadweep and for

candidates residing abroad, the closing date for receipt of application would be 19.03.2004. Application shall be rejected if received late and/or not complete in all respects as provided in the rules.

Category of posts	Address to which applications to be sent	Post office where the IPOs should be made payable
For Categories NR-(B)-1 to NR-(B)-3	Regional Director (NR) Staff Selection Commission, Block-12, CGO Complex Lodhi Road, New Delhi-110003	Lodhi Road Post Office, New Delhi
For Category ER-(B)-1	Regional Director (ER) Staff Selection Commission 5, Esplanade Row West, Old Assembly Building Kolkata-700001.	GPO, Kolkata
For Category WR-(B)-1	Regional Director (WR) Staff Selection Commission Army & Navy Building (2nd Floor), 148, M.G. Road, Mumbai-400001	General Post Office, Mumbai
For Category CR-(B)-1	Regional Director (CR) Staff Selection Commission 8-A-B, Beli Road, Allahabad.	Kutcheri Post Office, Allahabad
For Category KKR-(B)-1	Regional Director (KKR) Staff Selection Commission Kendriya Sadan, (1st Floor, E-Wing, II Block) Koramangala, Bangalore-560034.	Basavangudi Head Post Office, Bangalore
For Category NER-(B)-1	Regional Director (NER) Staff Selection Commission Rukmini Nagar, P.O. Assam Sachivalaya, Guwahati-781006	Head Post Office, Guwahati

Continued on page 29

Ex-Servicemen Contributory Health Scheme

Corrigendum No. 01

Reference advertisement number dadv 7241(13)2003-Ad IV published in the Employment News on 24.1.04. Our advertisement for contractual employment of staff for Ex-servicemen Contributory Health Scheme is further clarified. The posts from Ser No. 8 to 12 are one each for Jabalpur, Mhow and Bhopal. Any other clarification may be sought from concerned Station Headquarters. All other terms and conditions remain unchanged.

dadv 7241(37)2003 EN 46/69



CENTRE FOR CELLULAR AND MOLECULAR BIOLOGY

(Council of Scientific & Industrial Research)
Uppal Road, Hyderabad - 500 007, INDIA

ADVERTISEMENT NO. 1/2004

The Centre for Cellular and Molecular Biology (CCMB) is one of the constituent national laboratories of the Council of Scientific & Industrial Research (CSIR), the premier multi-disciplinary R&D organization of the Government of India. The ongoing research programmes at the CCMB are focused towards high quality basic research in the frontier areas of modern biology, research relevant to social needs and application-oriented research towards commercialization.

In order to strengthen its areas of expertise, CCMB invites applications in the prescribed application form for the following post from Indian citizens, as per the qualifications and other details mentioned against the post.

Scientist 'C' : [Group IV(2)] - 1 (One) post [Post Code No.42]
Scale of Pay : Rs 10000-325-15200

Age : 35 years

Essential Qualifications and Experience : Master of Veterinary Science (MVSc) in Laboratory Animal Sciences with 2 years experience or PhD in Animal Sciences with 1 year experience in Laboratory Animal House Management.

Desirable : Minimum of 2 years experience in management of Laboratory Animal House of reputed research Institution in supervision, care, maintenance and breeding of Laboratory Animals. Outstanding academic record and research experience as evidenced by publications in reputed journals in Laboratory Animal Sciences.

Job requirements : (a) To plan, organize and execute the care, maintenance and breeding of laboratory animals for the Centre; (b) To be part of teams carrying out research work involving use of animals including development of new strains and techniques; (c) To execute overall responsibility for the maintenance of the Centre's Animal House facilities; and (d) To conduct animal experimentation as per the existing CPCSEA rules and regulations.

GENERAL CONDITIONS :

1. The application has to be submitted on a serial numbered prescribed proforma issued by CCMB.
2. The upper age limit will be reckoned as on 19.3.2004.
3. The period of experience mentioned against the above said post shall be counted from the date of acquiring the prescribed minimum educational qualifications.
4. The post carries usual allowances as admissible to Central Government employees of the same pay and status stationed at Hyderabad.
5. Deserving candidates may be considered for higher start of pay by grant of advance increment(s).
6. Candidates called for interview will be paid single second class rail fare including reservation to and fro by the shortest route from the place of residence/actual departing station whichever is nearer to Secunderabad/ Hyderabad.
7. Relaxation in age limit, qualification and/or experience in case of exceptionally meritorious candidates (both departmental and outsiders) may be allowed with the prior approval of the competent authority.

Applications with full particulars of Name, Address, Date of birth, Qualifications and experience with copies of certificates, duly attested should be sent by Registered post to "THE MANAGER (OPERATIONS), VISAKHAPATNAM PORT TRUST VISAKHAPATNAM-530035" on or before 10.03.2004.

Applications of those already in service should be got forward through employer duly furnishing "NO CONCERN CERTIFICATE." applications will be rejected.

EN 46/52

8. Application forms can be had from the Controller of Administration, Centre for Cellular and Molecular Biology, Uppal Road, Hyderabad 500 007, on or before 5.3.2004 in person between 11 AM and 5 PM on working days, against application fee of Rs 10/- in the form of Demand Draft valid for at least 3 months, drawn in favour of Director, Centre for Cellular and Molecular Biology, payable at Hyderabad, or by sending a request enclosing prescribed application fee, as stated above, for issue of an application form along with a self-addressed envelope of the size of 2.0X11 cms, affixed with postage stamps of Rs 10/- At the back of the DD indicate details of name, date of birth and post applied for. Candidates belonging to SC/ST categories are exempted from payment of application fee and they have to submit an attested copy of community certificate while requesting for application forms. Requests for issue of application forms received after 5.3.2004 will not be entertained.

9. Completed applications in all respects, supported by attested copies of certificates of educational qualifications, experience certificates, community certificate (in respect of SC/ST/ORC) should be sent to the Controller of Administration, Centre for Cellular and Molecular Biology, Uppal Road, Hyderabad 500 007 so as to reach him on or before 19.3.2004.

10. Applications from employees of Government Departments will be considered only if forwarded through proper channel, certified by the employer that the applicant will be relieved within one month of the receipt of the appointment orders, if selected. However, advance copy of the application may be submitted before the closing date. Applications routed through proper channel should reach this Centre at the earliest.

11. Last date for receipt of filled in applications is 19.3.2004 (23.3.2004 in case of remote areas of North-East States, Andaman & Nicobar and Lakshadweep Islands). Applications received after the last date are liable to be rejected.

12. Candidates should specifically note that the applications received after the closing date for any reason whatsoever (such as envelopes wrongly addressed, delivered elsewhere, postal delay etc.) will not be entertained by this Centre. Any enclosure received separately subsequent to the receipt of the application cannot be connected therewith. No representation in this regard will be entertained.

13. Candidates from abroad : They can use application format available at CCMB web-site i.e. <http://www.ccmb.res.in>. The completed application, accompanied with an application fee of US\$25, in the form of Demand Draft valid for at least 3 months, drawn in favour of Director, Centre for Cellular and Molecular Biology, payable at Hyderabad, India, must reach before the last date of receipt of applications.

14. Incomplete application in any respect, application not in the form issued by CCMB, applications not filled up by the candidate in his own handwriting and application without the signature of the candidate etc. will be summarily rejected.

15. Merit fulfillment of essential educational qualifications and experience does not entitle a candidate to be called for interview.

16. Canvassing in any form or bringing of any influence, political or otherwise, will be treated as a disqualification.

17. The decision of the CCMB/CSIR in all matters relating to eligibility, acceptance or rejection of applications, mode of selection, conduct of examination/interview will be final and binding on the candidates and no enquiry or correspondence will be entertained in this connection from any individual or his/her agency.

CONTROLLER OF ADMINISTRATION

This advertisement is also available at: <http://www.ccmb.res.in>



**STAFF SELECTION COMMISSION
APPLICATION FORM**

ANNEXURE-B'

DATE OF ADVT : 14.02.2004

CLOSING DATE : 15.03.2004

INSTRUCTIONS

(i) In the columns below write the required information in English (CAPITAL LETTERS) or in Hindi. Those candidates who fill up the application form in Hindi, should also write their name and address in column 14 (b) (ii) in English CAPITAL LETTERS also.

(ii) One envelope should contain application of one candidate only. Infringement of this instruction would invite penal action by the Commission.

(iii) The envelope containing the application must be superscribed in bold letters as 'APPLICATION FOR THE POST OF
..... ADVERTISED VIDE CATEGORY OF ADVT. NO. SSC/HQ/1/2004.

(iv) An application will be summarily rejected at any stage of the recruitment process for having incomplete information/wrong information/mis-representation of facts/left unsigned/submitted without fee where due/without an attested photograph pasted at the appropriate place/not accompanied by attested copies of certificates in support of their claim for educational qualifications, age and category (SC/ST/Ex-S/ OH/HH/OBC) or for submitting for more than one application.

(v) If a candidate has changed his/her name or dropped/added part of his/her name after Matriculation/SSC/Hr. Sec./he/she is required to submit an attested copy of Gazette Notification to the effect that he/she has changed his/her name after matric etc. The changed name should also have been indicated in the Gazette Notification.

(vi) The Commission will not be responsible for postal delays.

(vii) Candidates should sign at the bottom of Application Form. If any variation is found in the signature appended by him at different place his/her candidature will be liable to be cancelled by the Commission.

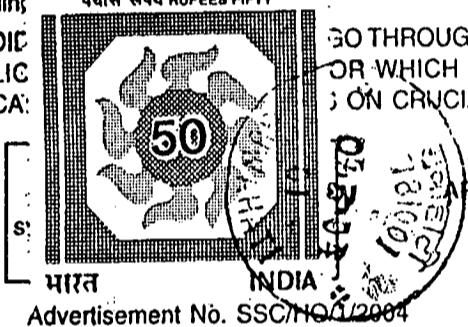
(viii) One self addressed post card affixed with an additional Rs. 2/- postage stamp, two self addressed envelopes of 12x25 cms size indicating name and address of the candidates. One of this should be affixed with postage stamp worth Rs. 6/- and two self addressed slips should also be attached with the application form.

(ix) Candidates should paste (not staple or pin) his/her recent attested photograph on the Application Form. Any variation in the photo of his/her candidature. The photographs should be attested by any MLA, MLC, MP

**केन्द्रीय भर्ती शुल्क
CENTRAL RECRUITMENT FEE**

GO THROUGH ALL THE PROVISIONS IN THE NOTICE TO ENSURE THAT HE/SHE
OR WHICH HE/SHE IS APPLYING IN TERMS
; ON CRUCIAL DATE, ETC.

APPLICATION FORM



1.	(i) Advertisement No. <u>SSC/NO/1/2004</u>																												
(ii)	Category No. <u>C</u>																												
2.	Post applied for <u>COURT MASTER/ STENOGRAPHER GRADE 'C'</u>																												
3.	(a) Fee paid by write 1 if CRFS 2 if IPOs	<table border="1" style="display: inline-table; vertical-align: middle;"><tr><td style="text-align: center;">1</td></tr></table>	1																										
1																													
(b)	If IPOs write																												
4.	Number & date of IPOs _____ for Rs. _____																												
	Name of candidate : (as recorded in Matriculation or equivalent certificate)																												
(a)	In Hindi (for Hindi knowing candidate) :	<table border="1" style="display: inline-table; vertical-align: middle;"><tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr><tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr><tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr></table>																											
(b)	In English (in block capital letters only) :	<table border="1" style="display: inline-table; vertical-align: middle;"><tr><td>S</td><td>R</td><td>I</td><td> </td><td>B</td><td>U</td><td>B</td><td>U</td><td>L</td></tr><tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr><tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr></table>	S	R	I		B	U	B	U	L																		
S	R	I		B	U	B	U	L																					
5.	Sex : Write 1 if Female 2 if Male	<table border="1" style="display: inline-table; vertical-align: middle;"><tr><td style="text-align: center;">2</td></tr></table>	2																										
2																													

Father's Name (Husband's Name in the case of married female candidates)

SRI	TARINI	KANT
ABAR	MANY	

Date of Birth (as recorded in Matriculation or equivalent certificate) :

3 1

DATE

0 1

MONTH

19 7 7

YEAR

8. (i) Are you seeking reservation as Scheduled Caste/Scheduled Tribe/Ex-Serviceman/OH/HH/OBC ?

Yes

No

ii) If yes, write : 1 for Scheduled Caste
2 for Scheduled Tribe
3 for Ex-Serviceman
4 for OH
5 for HH
6 for OBC

If a candidate belongs to more than one category, he may indicate his dual/triple category in the following boxes using the above codes

(iii) If Ex-serviceman indicate whether he/she has already joined Govt. job in Civil side after availing of the benefits given to Ex-S for their re-employment.

Yes

No

(iv) Are you seeking age relaxation ?

Yes

No

(v) If yes, indicate under which category age relaxation is being sought: EMPLOYEE(ADHOC) OF C.A.T. (Also attach attested copy of the requisite certificate in support of your claim of age relaxation).

NOTE : RE-EMPLOYED EX-S WHO ARE SEEKING AGE RELAXATION DUE TO ITEM (VII) UNDER PARA 6 OF IMPORTANT INSTRUCTIONS MUST WRITE THE EXACT SUB-PARA i.e., ITEM (VII) UNDER PARA 6.

9. EDUCATIONAL QUALIFICATIONS (Beginning with Matriculation level)

S. No.	Name of Exam	Yr	Univ/ Board	Division/ Class	Subjects	Marks obtained	% of Marks
1	H.S.L.C	1992	BOARD OF SECONDARY EDUCATION, ASSAM	II	MIL(As) English, General Science, MATHE, SOCIAL STUDIES, HINDI	524	58.2%
2	HIGHER SECONDARY	1994	ASSAM, HIGHER SECONDARY EDUCATION COUNCIL	I	MIL(As), ECONOMICS, POLITICAL SCIENCE, LOGIC & PHILOSOPHY	308	61.6%
3	B.A.	1998	GAUHATI UNIVERSITY	II	ENGLISH(MAJOR)	375	42.1.

10. Indicate whether you fulfil all the essential qualification (as in the notice)

 YES

Yes/No

11. Experience, (Please give details thereof) : 6 years

Organisation	Period From	To	Designation & Description & Duties
1. M.GAURAV ENTERPRISES	JAN,2000	MAY,2000	STENO-TYPIST/COMPUTER OPERATOR SHORTHAND, ACCOUNTS
2. MJS. TEA STORE WAREHOUSE	JUNE,2000	JULY,2000	IN-CHARGE - CORRESPONDANCE, MANAGING OFFICE
3. ASSAM COMPANY LIMITED	AUGUST,2000	APRIL 2001	STENO-TYPIST - RECEIVING, SENDING, MAILS, E-MAILS, CORRESPONDANCE, FILING, ETC.
4. CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH	24/4/2001	TILL DATE	COURTMASTER/ STENO. GR.C' DICTATION OF VICE CHAIRMAN/ MEMBER (A) 2 SENIOR OFFICERS

Continued on page 31

29

ASSAMESE

(a) Mother Tongue ;

(b) Language known (a) To speak ASSAMESE, HINDI, ENGLISH & BENGALI
(b) To write ASSAMESE, HINDI & ENGLISH

13. Are you a departmental candidate :

44

If yes, Name of Office where working : CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI

14. Residence Status :

(a) Citizenship code :

Write : 1 if a citizen of India

2 if a subject of Nepal

3. If a subject of Bhutan

4 if a Tibetan Refugee who came over to India before 1st January, 1962, with the intention of permanently settling in India, or,

5 if a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka, East African Countries of Kenya, Uganda, the United Republic of Tanzania (Formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire, Ethiopia, Vietnam, Kuwait and Iraq.

(b) Residential Address :

(i) In Hindi (for Hindi knowing candidates) :

ii) In English :

90-B1 PIN SARMA, HASTINA PUR, BYE LANE 1, NAYANPUR, GANESH GURI, GUWAHATI, ASSAM	PIN CODE NUMBER: 781005
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DECLARATION

I hereby declare that all statements made in this application form are true, complete and correct to the best of my knowledge and belief. I understand that in the event of any information being found false or incorrect or ineligibility being detected before or after the proficiency test my candidature/appointment is liable to be cancelled.

I have not submitted any other application for this Proficiency Test.

I have read the provisions in the Notice of the Commission carefully and I hereby undertake to abide by them.

I further declare that I fulfil all the conditions of eligibility regarding age limits, educational qualifications etc. prescribed for admission to the proficiency test. I have enclosed attested copies of certificates in support of my claim for Educational Qualification, age, category (SC/ST/EXS/OBC/OH/HH) and age relaxation.

also declare that I have never been convicted by any Court of Law.

further declare that I have not been debarred by SSC.

Guwahati
5.3.2004

* Signature of the applicant
(Application Not Signed by the
candidate will be rejected)

O
APG

Note 1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or some other organisation/Department of the Central Government, shall ordinarily not exceed three years.

Note 2: The maximum age limit for appointment by deputation/absorption shall not be exceeding 55 years as on the closing date of receipt of application.

If a Departmental Promotion Committee exists, what is its composition

Circumstances in which Union Public Service Commission is to be consulted in making recruitment

13

14

Departmental Promotion Committee Not applicable consisting of:-

1. Vice-Chairman of -Chairman Central Administrative Tribunal to be nominated by the Chairman, Central Administrative Tribunal
2. Member of Central -Member Administrative Tribunal to be nominated by the Chairman, Central Administrative Tribunal
3. Registrar, Principal -Member Bench

1

2

3

4

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2. Court Master (Stenographer Grade 'C')	69*(1998) *Subject to variation on work-load.	General Central Services Group 'B'. Non-gazetted, dependent	Rs.5500-175- 9000. Ministerial.	Selection by -seniority Selection by merit	Not applicable

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Between 18 and 25 years on the crucial date as fixed by the Central Government from time to time.

(Relaxable for Government servants and employees of the Central Administrative Tribunal upto five years, in accordance with the orders issued by the Central Government).

Note:

The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates except for the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh, division of the State of Jammu and Kashmir, Lashul and Spiti District and Pangti Sub-

Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep.

Essential:
(1) Matriculation or equivalent from a recognised Board/ University.

(2) A speed of 100 words per minute in Shorthand (English/Hindi).

No
Two years for direct recruits and promotees from Limited Departmental Competitive Examination.

50 per cent. direct recruitment by Staff Selection Commission, 50 per cent. by promotion failing which by deputation.

Desirable:

A speed of 120 words per minute in Shorthand (English/Hindi).

Note 1:

Qualifications are relaxable at the discretion of the Staff Selection Commission in the case of candidates who are otherwise well qualified.

Note 2:

Qualifications regarding experience are relaxable at the discretion of the Staff Selection Commission in the case of candidates belonging to Scheduled Castes/ Scheduled Tribes, if at any stage of selection the Staff Selection Commission is of the opinion that sufficient candidates from these communities possessing the requisite experience are not likely to be available to fill up reserved vacancies.

Promotion:

(1) 25 per cent. of the posts shall be filled in by promotion amongst Stenographers Grade 'D' in the Central Administrative Tribunal who have rendered not less than five years' regular service in the grade of Rs.4000-100-6000 on the basis of selection by seniority.

Note: Where Juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors shall also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less.

(2) 25 per cent. of the posts shall be filled in from amongst Stenographers Grade 'D' in the Central Administrative Tribunal who have rendered not less than three years' regular service in the order of merit on the result of a limited Departmental Competitive Examination held from time to time for the purpose by the Staff Selection Commission.

Deputation:

(i) From amongst officers of the Central Government/State Governments/High Courts holding the post of Court Master/Stenographer Grade 'C' with at least two years regular service or persons holding equivalent posts with at least two years regular service in the grade of Rs.5500-175-9000 or

(ii) Stenographers Grade 'D' or persons holding equivalent posts with at least five years regular service in the grade of Rs.4000-100-6000 and possessing a speed of 100 words per minute in shorthand and 10 words per minute in typewriting in English.

Note 1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed three years.

Note 2: The maximum age limit for recruitment by deputation/absorption shall not be exceeding 56 years as on the closing date of receipt of application.

Departmental Promotion Committee consisting of :-
 1. Vice-Chairman of Central Administrative Tribunal to be nominated by the Chairman, Central Administrative Tribunal -Chairman
 2. Member of Central Administrative Tribunal to be nominated by the Chairman, Central Administrative Tribunal -Member
 3. Registrar, Principal Bench -Member